



## The Himachal Pradesh Minor Canals Act, 1976

Act 42 of 1976

**Keyword(s):**

Beneficiary, Canal, Commissioner, Constitution, Creek, District, Record-of-right and Revenue Officer, Subsidiary, Water-course, Landowner

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**THE HIMACHAL PRADESH MINOR CANALS ACT, 1976**

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**THE HIMACHAL PRADESH MINOR CANALS ACT, 1976**  
(ACT No. 42 OF 1976)<sup>1</sup>

(Received the assent of the President of India on the 11th November, 1976 and was published in R.H.P. Extra., dated the 29th November, 1976, P. 1945—1977)

*An Act to make better provision for the control and management of minor canals and to provide for the levy of water charges thereon in Himachal Pradesh.*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-seventh Year of the Republic of India as follows:—

<sup>1</sup> For statement of Objects and Reasons, see RHP Extra, dated 1-9-1976, P.1646

## CHAPTER I

## PRELIMINARY

**1. Short title, extent and commencement.**—(1) This Act may be called the Himachal Pradesh Minor Canals Act, 1976.

(2) It shall extend to the whole of Himachal Pradesh.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint in this behalf.

**2. Operation of this Act.**—(1) The provisions of this Act shall apply to the extent and in the manner hereinafter provided to every canal specified in either Schedule-I or Schedule II, as the case may be.

(2) At any time after the commencement of this Act, the State Government may, from time to time, by notification,—

- (a) include any canal under either Schedule I or Schedule II, as the case may be, or transfer a canal from one Schedule to the other Schedule, and thereupon the provisions of this Act applicable to canals included under such Schedule, or such of the said provisions as the State Government may direct shall apply to such canal; or
- (b) exclude from the operation of this Act any canal included under either Schedule I or Schedule II:

Provided that no canal shall be included under Schedule I, unless—

- (a) it is owned in whole or in part by the Government; or
- (b) is at the commencement of this Act, managed by the Government or by any local authority; or
- (c) is situated partly within and partly without the territories to which this Act extends; or
- (d) has been included under Schedule II and is transferred to Schedule I by direction of the State Government:

Provided further that only private *kults* affecting more than one beneficiary and covering an area not less than twenty acres shall be included in Schedule II.

**3. Definitions.**—In this Act, unless there is something repugnant in the subject or context—

- (i) "beneficiary" means in respect of any canal, any person for the time being deriving, or who is to derive, benefit, directly or indirectly, from such canal;
- (ii) "canal" means an canal, natural or artificial channel or line of natural drainage or any reservoir, dam or embankment, well, tubewell and lift irrigation arrangements constructed, maintained

or controlled for the supply or storage of water or the protection of land from flood or sand, and includes any water-course or subsidiary works as defined in this section;

- (iii) "Collector" means the Collector of a District and includes any officer appointed or authorised by the Government under this Act to exercise all or any of the powers of a Collector;
- (iv) "Commissioner" means any officer appointed under this Act to exercise all or any of the powers of a Commissioner;
- (v) "construction" or "construct" includes any alteration which would materially extend the area irrigable by a canal or any other alteration of material importance or the renewal of a canal after disuse for six years, but does not include the re-excavation of a canal-head which has been temporarily abandoned owing to change in the river, the excavation of a new head necessitated by a change in the river or a change of water-courses to render existing irrigation more efficient;
- (vi) "creek" means any channel of a river other than the main channel through which the water of the river would, unless obstructed by deposit of silt, naturally flow at some period of the year;
- (vii) "district" means a district as fixed for revenue purposes;
- (viii) "Government" or "State Government" means the Government of Himachal Pradesh;
- (ix) "irrigator" means, in respect of any land which is irrigated from a canal, any person for the time being directly deriving benefit by such irrigation and includes a landowner or any other person having interest in such land;
- (x) "labour" includes labourers, cattle and appliances necessary for the execution of the work for which labour is to be supplied;
- (xi) "local authority" means a municipal committee, municipal corporation, small town committee, notified area committee, gram panchayat, panchayat samiti, zila parishad or other authority legally entitled to or entrusted by the Government with the control or management of the municipal or local fund;
- (xii) "mill" means any contrivance whereby the water power of any canal is used for grinding, sawing or pressing, or for driving or working machinery or for any other similar purpose and includes all subsidiary works and structures connected with any such contrivance except the canal itself;
- (xiii) "notification" means notification published in the Official Gazette;
- (xiv) "Official Gazette" means the Rajpatra, Himachal Pradesh;
- (xv) "prescribed" means prescribed by rules made under this Act;

- (xvi) "record-of-rights" and "Revenue Officer" have the meanings assigned to them respectively in the Himachal Pradesh Land Revenue Act, 1954 (6 of 1954);
- (xvii) "subsidiary works" means all works required for the control or maintenance of the supply to a canal or for the maintenance of a canal in proper condition or for the regulation of the irrigation therefrom or for the prevention of floods or for the provisions of proper drainage, in connection with such irrigation, and includes also the land required for such work;
- (xviii) "water-course" means any channel which is supplied with water from a canal and which is maintained at the cost of the irrigators, and includes all subsidiary works connected with such channel except the sluice or outlet through which water is supplied to such channel;
- (xix) "landowner" shall have the same meaning as assigned to it in the Himachal Pradesh Land Revenue Act, 1954 (6 of 1954); and
- (xx) "water rate" means the charge made for canal water.

## CHAPTER II

### CONSTRUCTION OF CANALS.

**4. Prohibition against construction of canals without permission.**—When the State Government has notified in this behalf any natural channel, lake or other collection of water, no person shall, without permission previously obtained in the manner prescribed in the section next following, construct a canal intended to be fed from any such channel, lake or other collection of water:

Provided that nothing in this section shall apply to the construction of a water-course from an existing canal or to the construction of wells.

**5. Application for permission and procedure thereon.**—(1) Any person, desiring to construct a canal intended to be fed from any source of supply which has been notified by the State Government under section 4, may apply, in writing, to the Collector for the permission referred to in that section.

(2) Every application under sub-section (1) shall be in such form, and shall contain such particulars, as the State Government may prescribe in that behalf.

**6. Power of Collector to construct canal from notified source of supply.**—(1) When a source of supply has been notified by the State Government under section 4 and the Collector considers that the construction of a canal to be fed therefrom will be advantageous, he shall give notice by general



proclamation to all persons interested of his intention to construct such canal or allow construction of such canal.

(2) If no objection to the construction of such canal shall have been preferred within a period to be specified in the notice under sub-section (1), or if any such objection has been preferred within the said period, but has been finally over-ruled, the Collector may proceed to construct such canal.

(3) The provisions of sections 44 and 57 shall apply to all proceedings of the Collector under sub-section (1) of this section and under the preceding section, and power conferred upon the Collector by this and the preceding sections shall be exercised subject to such sanction as the Government may prescribe and in accordance with the rules made by the Government.

**7. Power to prohibit the unauthorised construction of and to close unauthorised canals.**—(1) If any person, without the permission necessary under sections 4 and 5 of this Act or contrary to any of the conditions of such permission, commences to construct or proceeds with the construction of any canal, the Collector may, at any time, by order in writing, prohibit such person, and, by general proclamation, all other persons from continuing the construction thereof:

Provided that, unless in the case of a construction which would materially extend the area irrigable by a canal, no such order or proclamation, as the case may be, shall be made or issued in respect of any canal which, at the time, when it is proposed to make or issue such order or proclamation, has been used for irrigation without interruption, other than such as was due to natural causes beyond the control of the person aforesaid.

(2) If any person, shall, at any time after the commencement of this Act, construct a canal without the permission necessary under sections 4 and 5 of this Act, the Collector may, with the previous sanction of the Government, close it and shut off the supply of water thereto and may further, by order in writing, prohibit such person, and by general proclamation all other persons, from maintaining, repairing or renewing such canal or continuing to use the water thereof.

### CHAPTER III

#### PROVISIONS APPLICABLE TO CANALS UNDER SCHEDULE-I

**8. This chapter is applicable only to canals under Schedule I.**— Except as the Government may otherwise direct under section 63 the provisions of this chapter shall apply only to canals for the time being included under Schedule I.

**9. General powers of Collector.**—(1) Notwithstanding the existence of any rights in or over a canal or water-course, the Collector may—

- (a) exercise all powers of control, management and direction for the efficient maintenance and working of such canal or for the due distribution of the water thereof; and
- (b) whenever and so long as any water-course, sluice or outlet is not maintained in proper customary repair, or any water-course, sluice or outlet through which water is supplied to any person, or in the case of a sluice or outlet, to any water-course or any person, is subjected to wilful damage or wrongful enlargement, stop the supply of water to such water-course, sluice or outlet or to any person.

(2) No claim shall be enforceable against the Government for compensation in respect of loss caused by any order passed under sub-section (1) but any person suffering loss by reason of any order passed under sub-section (1) (a) may claim such remission of the ordinary charges payable for the use of the water as is authorised by the State Government:

Provided that if any right to water, entered in record-of-rights prepared or revised under section 27 (1) or deemed under section 27 (3) to have been made under this Act or admitted in any agreement between the Government and any person, is substantially diminished in consequence of action taken under sub-section (1) (a), the Collector shall award compensation under section 49 to such person in respect of the diminution of his right.

(3) No right to the use of the water of canal shall be, or be deemed to have been, acquired under the Limitation Act, 1963 (36 of 1963), nor shall the State Government be bound to supply any person with water.

**10. Power of the State Government to suspend or extinguish rights in or over any Scheduled canal on payment of compensation.**—

(1) The Government may, at any time, suspend or extinguish any right to which any person is entitled in or over any canal if the exercise of such rights is prejudicial to the interests of other irrigators or to the good management, improvement or extension of the canal.

(2) In every such case, the State Government shall cause to be paid to the person whose right is suspended or extinguished compensation to be assessed by the Collector under section 49. In assessing compensation for the purposes of this section, the Collector shall also have regard to the character of the right, the period during which it has been enjoyed and the damage likely to be occasioned by its suspension or extinction.

**11. Power to enter and survey etc.**—The Collector or other person acting under the general or special orders of the Collector may enter upon any lands adjacent to any canal, or through which any canal is proposed to be made, and undertake surveys or levels thereon and dig and bore into the sub-soil; and make and set up suitable land-marks, level-marks and water gauges; and to do all other acts necessary for the proper prosecution of any inquiry relating to any existing or projected canal under the charge of the said Collector;

*Power to clear land.*—and, where otherwise such inquiry cannot be completed, the Collector or such other person may cut down and clear away any part of any standing crop, fence or jungle;

*Power to inspect and regulate water supply.*—and may also enter upon any land, building or water-course on account of which any water rate is chargeable, or has been remitted either in whole or in part or included in the land revenue thereof, for the purpose of inspecting or regulating the use of the water supplied, or of measuring the land irrigated thereby or chargeable with the water rate, and of doing all things necessary for the proper regulation and management of such canal;

*Notice of intended entry into house.*—provided that if such Collector or person proposes to enter into any building or enclosed court or garden attached to a dwelling house not supplied with water flowing from any canal, he shall previously give the occupier of such building, court or garden at least seven days' notice in writing of his intention to do so;

*Compensation for damage caused by entry.*—and in every case of entry under this section, the Collector shall, upon application made to him in this behalf, assess and pay compensation for any damage which may be occasioned by any proceeding under this section.

**12. Power to enter for repairs and to prevent accidents.**—(1) In case of any accident happening or being apprehended to a canal, the Collector or any person acting under his general or special orders in this behalf may enter upon any land adjacent to such canal, and may execute all works which may be necessary for the purpose of repairing or preventing such accident.

(2) *Compensation for damage to lands.*—In every case under sub-section (1), the Collector shall, upon application made to him in this behalf, assess and pay compensation under section 49 for any damage which may be occasioned by any proceeding under this section.

**13. Power to occupy land adjacent to canal for depositing soil from canal and to excavate earth for repairs to and construction of the banks and compensation for damage.**—(1) The Collector, or any

person acting under his general or special orders in this behalf, may, within such distance from the canal, as the Government may, by rule, determine, occupy land adjacent to any canal for the purpose of—

- (a) depositing upon it soil excavated from the canal, or
- (b) excavating from it earth for repairs to the banks, and construction of the canal.

(2) The Collector shall, upon an application made to him in this behalf, assess and pay compensation for any damage which may be occasioned by any proceeding under this section.

(3) The owner of any land which has been occupied after the commencement of this Act for any purpose under sub-section (1) and has remained in such occupation for period exceeding three years may require that such land shall be permanently acquired in accordance with the provisions of section 41.

**14. Supply of water through intervening water-course.—**(1) Whenever an application is made to a Collector for supply of water from a canal, and it appears to him expedient that such supply should be given and that it should be conveyed through some existing water-course, he shall give notice to persons responsible for the maintenance of such water-course to show cause, on the day not less than fourteen days from the date of such notice, why the said supply should not be so conveyed and, after making such inquiry as he deems fit, the Collector shall determine whether and on what conditions, the said supply shall be conveyed through such water-course.

(2) The applicant shall not be entitled to use such water-course as aforesaid until he has paid the expenses of any alteration of such water-course necessary in order to his being supplied through it, and also such share of the initial cost of construction of such water-course as the Collector may determine. Such applicant shall also be liable for his share of the cost of maintenance of such water-course so long as he uses it.

**15. Application for construction of new water-course.—**Any person desiring the construction of a new water-course may apply in writing to the Collector stating—

- (i) that he has endeavoured unsuccessfully to acquire, from the owners of the land through which he desires such water-course to pass, a right to occupy so much of the land as will be needed for such water-course;
- (ii) that he desires the Collector, on his behalf and at his cost, to do all things necessary for acquiring such rights; and
- (iii) that he is able and willing to defray all cost involved in acquiring such right and constructing such water-course.

**16. Procedure of Collector thereupon.**—If the Collector considers—

- (i) that the construction of such water-course is expedient, and
- (ii) that the statements in the application are true, he shall call upon the applicant to make such deposit as the Collector considers necessary to defray the cost of the preliminary proceedings, and the amount of any compensation which he considers likely to become due under section 19; and upon such deposit being made, he shall cause inquiry to be made into the most suitable alignment of the said water-course and shall mark out the land which, in his opinion, it will be necessary to occupy for the construction thereof, and shall forthwith publish a notice in every village through which the water-course is proposed to be taken, that so much of such land as belongs to such village has been so marked out.

**17. Application for transfer of existing water-course.**—(1) Any person, desiring that an existing water-course should be transferred from its present owner to himself, may apply in writing to the Collector stating—

- (i) that he has endeavoured unsuccessfully to procure such transfer from the owner of such water-course;
- (ii) that he desires the Collector, on his behalf and at his cost, to do all things necessary for procuring such transfer; and
- (iii) that he is able and willing to defray the cost of such transfer.

**(2) Procedure thereupon.**—If the Collector considers—

- (a) that the said transfer is necessary for the better management of the irrigation from such water-course; and
- (b) that the statements in the application are true, he shall call upon the applicant to make such deposit as the Collector considers necessary to defray the cost of the preliminary proceedings and the amount of any compensation that may become due under the provisions of section 19 in respect of such transfer; and, upon such deposit being made, he shall publish a notice of the application in every village affected.

**18. Inquiry into and determination of objection to construction or transfer of water-courses.**—(1) When within thirty days from the publication of a notice under section 16 or section 17, as the case may be, any person interested in the land or water-course to which the notice refers, applies to the Collector as aforesaid, stating his objection to the construction or transfer for which application has been made, the Collector shall give notice to the other persons interested that, on a day to be named in such notice or any subsequent day to which the proceedings may be adjourned, he will proceed to inquire into the matter in dispute or into the validity of such objections, as the case may be.

(2) Upon the day so named or any such subsequent day as aforesaid, the Collector shall proceed to hear and determine the dispute or the objection, as the case may be.

**19. Expenses to be paid by applicant for construction or transfer of water-course before receiving occupation.**—(1) No applicant under section 15 or 17, as the case may be, shall be placed in occupation of such land or water-course until he has paid to the person named by the Collector such amount as the Collector determines to be due as compensation for the land or water-course so occupied or transferred, and for any damage caused by the marking out or occupation of such land, together with all expenses incidental to such occupation or transfer.

(2) *Procedure in fixing compensation.*—Compensation to be made under this section shall be assessed as provided in section 49 but the Collector may, if the person to be compensated so desires, award such compensation in the form of rent charge payable in respect of the land or water-course occupied or transferred.

(3) *Recovery of compensation and expenses.*—If such compensation and expenses are not paid when demanded by the person entitled to receive the same, the amount may be recovered by the Collector as arrears of land revenue, and shall, when recovered, be paid by him to the person entitled to receive the same.

**20. Conditions binding on applicant placed in possession.**—(1) When any such applicant has duly complied with the conditions laid down in section 19, he shall be placed in possession of the land or water-course as aforesaid, and the following rules and conditions shall thereafter be binding on him and his representatives in interest:—

(a) in all cases—

First—all works necessary for the passage across such water-course existing previous to its construction and of the drainage intercepted by it, and for affording proper communication across it for the convenience of the neighbouring lands, shall be constructed by the applicant, and be maintained by him or his representatives in interest to the satisfaction of the Collector;

Second—land occupied for a water-course under the provisions of section 16 shall be used only for the purposes of such water-course;

Third—the proposed water-course shall be completed to the satisfaction of the Collector within one year after the applicant is placed in occupation of the land;

(b) in cases in which land is occupied or a water-course is transferred on the terms of a rent charge—

Fourth—the applicant or his representatives in interest shall, so long as he occupied such land or water-course, pay rent for the same

at such rate and on such days as are determined by the Collector when the applicant is placed in occupation;

Fifth—if the right to occupy the land ceases owing to a breach of any of these rules, the liability to pay the said rent shall continue until the applicant or his representative in interest has restored the land to its original condition or until he has paid, by way of compensation for any injury done to the said land, such amount and to such person as the Collector determines;

Sixth—the Collector may, on the application of the person entitled to receive such rent or compensation, determine the amount of rent due or assess the amount of such compensation and if any such rent or compensation be not paid by the applicant or his representatives in interest, the Collector may recover the amount with interest thereon at the rate of 12 per cent per annum from the date on which it became due as arrears of land revenue and shall pay the same when recovered to the person to whom it is due.

(2) If any of the rules and conditions, prescribed by this section are not complied with, or if any water-course constructed or transferred under this Act is disused for three years continuously, the right of the applicant or of his representatives in interest to occupy such land or water-course shall cease absolutely.

**21. Construction of outlets from canals by Collector.**—The Collector may construct or repair or alter a sluice or outlet to regulate the supply of water from a canal to any water-course.

**22. Power to convert several water-courses running for a long distance side by side into one water course.**—(1) In cases where there are water-courses running side by side, or so situated as to interfere with the economical use or proper management of the water supply, the Collector, if applied to for that purpose, or on his own motion, may require the owners to make arrangements to his satisfaction to unite the water-courses or to substitute for them such system as may have been approved by him.

(2) If the owners fail within such time as the Collector may fix to comply with any order passed by him under sub-section (1), the Collector may himself execute the work and recover the cost of such work from the owners in such proportion as he may decide.

(3) Whenever a water-course has been reconstructed or a new system substituted under sub-section (1) or sub-section (2), the Collector may fix the shares in which the water shall be enjoyed by the persons entitled to use the water-course.

**23. Procedure applicable to occupation for extensions and alterations.**—The procedure hereinbefore provided for the occupation of land for the construction of water-course shall be applicable to the occupation of land for any extension or alteration of a water-course and for the deposit of soil from water-course clearances.

**24. Costs of executing works under section 22 by whom payable.**—In every case under section 22, the cost of executing or completing the works shall be payable by such person or persons deriving benefit from the water-course as the Collector may, in each case, determine.

**25. Cost to be borne by the owners of the land benefited.**—(1) The Government on receipt of demand in writing may, by notification, direct that a canal shall be constructed from a river, stream, creek or another canal for the irrigation of land in an estate or estates to be mentioned in the notification and that the cost of such construction shall be borne in whole or in part by the owners of the land to be benefited from the canal.

(2) *Provisions of this Act to apply to the new canals.*—The provisions of this Act in regards to the construction, repairs, maintenance and management of canals included in Schedule I shall apply to the new canals constructed in pursuance of the Government notification issued under sub-section (1).

**26. Power of Collector upon issue of notification under section 25.**—Upon the issue of notification under section 25, the Collector may, from time to time, by general or special order—

- (a) determine the amount to be deposited in advance by each irrigator as his share of cost of such construction to be borne by him;
- (b) recover the amount so determined from any person who fails to comply with an order passed under this section; and
- (c) fund all costs so recovered and expend them on the construction of any of the canals to which notification applies or subject to the provisions, if any, of the record-of-rights specified in section 27 on any other purpose connected with the well being thereof.

**27. Power to prepare record for canal.**—(1) The Collector shall, whenever the State Government may, by special order or by the rules made under the authority of this Act, so direct, prepare or revise for any canal a record showing all or any of the following matters, namely:—

- (a) the custom or rule of irrigation;
- (b) the rights to water and the conditions on which such rights are enjoyed;
- (c) the rights as to the erection, repair, reconstruction and working of mills, and the conditions on which such rights are enjoyed; and



(d) such other matters as the Government may, by rule, prescribe in this behalf.

(2) Entries in the record so prepared or revised shall be relevant as evidence in any dispute as to the matters recorded and shall be presumed to be true until the contrary is proved or a new entry is lawfully substituted therefor:

Provided that no such entry shall be so construed as to limit any of the powers conferred on the Government by this Act.

(3) When a record showing all or any of the matters enumerated in sub-section (1) has been framed at any settlement of the land revenue already sanctioned by the Government and has been attested by the revenue officer such record shall be deemed to have been made under this section.

(4) Every person interested shall be bound to furnish to the Collector, or to any person acting under the directions of the Collector, all information necessary for the correct preparation of a record under this section.

(5) The provisions of Chapter IV of the Himachal Pradesh Land Revenue Act, 1954 (6 of 1954), shall, so far as may be, apply to the preparation and revision of every such record.

### WATER RATES

**28. Levy of water rates.**—(1) Subject to the terms of any agreement made by it with the owners or irrigators, the Government may, by notification, direct that a rate or rates shall be levied for the use of water of a canal in an authorised manner. Such rate or rates shall be determined keeping due regard to the maintenance and operation charges for the system and the cost of collection of the water rates.

(2) The Government may, by notification, direct that in addition to or in lieu of the rate or rates above-mentioned, the land revenue for the time being assessed on the land receiving canal water shall be enhanced in consequence of the change of class of the land from unirrigated to irrigated:

Provided that the new rate of assessment shall not exceed that fixed at the time of settlement for irrigated lands of the same class in the same village or in its vicinity:

Provided further that the Government may allow such lands to continue to be assessed at the rate or rates at which they were assessed immediately before they became irrigated, for a number of harvests to be fixed by the Government.

(3) The Government may, by notification, also impose a special rate for water obtained or used without authority or in an unauthorised manner.

(4) The rate or rates imposed under sub-section (1) or sub-section (2) or sub-section (3) shall be leviable from such persons deriving benefit from the water as the Government may, by general or special rule, direct.

(5) Subject to the terms of any such agreement as aforesaid, the proceeds of any rate or rates levied under this section shall be disposed of in such manner as the Government may, by general or special rule, direct.

(6) In the event of failure of crop to the extent of 10% or more due to the reason beyond the control of the farmer, he shall be entitled to remission of rates in proportion to the failure of that crop:

Provided that decision of the Collector regarding the extent of failure of the crop shall be final.

**29. Liability when person using unauthorisedly cannot be identified.**—If water supplied through a water-course be used in an un-authorised manner, and if the person by whose act or neglect such use has occurred cannot be identified, the person on whose land such water has flowed, if such land has derived benefit therefrom or if such person cannot be identified, or if such land has not derived benefit therefrom, all the persons chargeable in respect of the water supplied through such water-course, shall be liable, or jointly liable, as the case may be, to the charges made for such use.

**30. Penalty when water runs to waste.**—If water supplied through a water-course, be suffered to run to waste, and if, after inquiry by the Collector, the person through whose act or neglect such water was suffered to run to waste cannot be discovered, all the persons chargeable in respect of the water supplied through such water-course shall be jointly liable for the charges made in respect of the water so wasted.

**31. Charges recoverable in addition to penalties.**—(1) All charges for the unauthorised use or for waste of water may be recovered in addition to any penalties which may be prescribed on account of such use or waste.

(2) All questions under section 29 and section 30 shall be decided by the Collector.

#### CHAPTER IV

#### PROVISIONS APPLICABLE TO CANALS INCLUDED UNDER SCHEDULE II

**32. This chapter is applicable only to canals under Schedule II.**—

(1) Except as the Government may otherwise direct under section 63, the

provisions of this chapter shall apply only to canals for the time being included under Schedule II.

(2) *Appointment of Manager.*—Where there are numerous share-holders in the ownership of canal or where it is difficult to ascertain the persons who are share-holders, or the extent of the interest of the share-holders, or any of them, the Collector may, if there is no proper manager or representative, require, by a proclamation or notice in writing, the share-holders to nominate, within a given period, a fit person as manager of the canal and their representative, and, upon their failure to do so, may himself appoint any person to be the manager of such canal and the representative of the share-holders, and the person so appointed may thereupon do all acts and things which the share-holders, or any of them might lawfully do in regard to the management of such canal, and all *bona fide* acts and things so done by him shall be binding upon every person who possesses any share in the ownership of such canal.

**33. Power of the State Government to apply the provisions of section 27 to any canal.**—The State Government may, by notification, declare all or any of the provisions of section 27 (as to the preparation and revision of records) to be applicable to any canal, and upon any such declaration being made, such provisions shall, as far as may be, apply accordingly.

**34. Power to assume control or management or both of a canal.**—

(1) It shall be lawful for the Government by notification to assume the control or management, or both, of any canal—

- (a) if the owner of such canal consents thereto, and subject to the condition (if any) on which such consent may in any case be given;
- (b) if, after inquiry, the Government is satisfied that the control or management exercised by or on behalf of the owner is such as causes grave injury to the property or health of persons owning lands in the vicinity; and
- (c) in the event of any wilful and continuous breach of orders issued under section 37 of this Act.

(2) When the control or management or both of any canal is assumed under the provisions of sub-section (1), the Government may exercise all or any of the rights and powers in regard thereto which, but for such assumption, the owner might lawfully have exercised and may delegate such powers or any of them to any person, but the Government shall, in the absence of any decree or agreement to the contrary, be liable to account, from time to time, to such owner for the income and expenditure thereof and may, at any time restore the canal to the owner.

**35. Right of owner upon such assumption to demand that the canal shall be acquired by the Government.**—When the control, or management, or both, of a canal shall be assumed by the Government under clause

(b) or clause (c) of sub-section (1) of section 34, and such control or management shall have continued for a period exceeding six years, the owner thereof may, by notice in writing delivered to the Collector, require that the Government shall acquire such canal.

**36. Power to acquire canal on demand of owner.**—On receipt of notice under section 35, the State Government shall by notification, declare that the said canal will be acquired after a day to be named in the said notification, not being earlier than three months from the date thereof, and after the issue of such notification, the Collector shall proceed to acquire the said canal under the provisions of the Land Acquisition Act, 1894 (1 of 1894).

**37. Power to fix the limits of irrigation and water rates and to regulate the distribution of water.**—The State Government may, after inquiry through the Collector in respect of any canal, issue orders as to all or any of the following things, namely:—

- (a) fixing the limits within which land may be irrigated from such canal;
- (b) fixing, as it may deem equitable, the amount and character of the water rates leviable by the owner, and the conditions on which such rates are to be paid, suspended, remitted or refunded; and
- (c) regulating the supply and distribution of the water to and from such canal:

Provided that if any land which has been continuously irrigated from the canal for three years, previously, is deprived of irrigation, or the income of the canal owner from such canal is materially reduced by reasons of any order passed under this section, the owners of such land or the canal owner shall be paid by the Government or by such persons as the Government may determine such compensation as the Collector may consider reasonable:

Provided further that if the canal owner has, in the opinion of the Government, exercised his powers as such in an arbitrary or inequitable manner, he shall not be entitled to compensation under this section.

#### CHAPTER V

#### PROVISIONS APPLICABLE TO ALL CANALS

**38. This chapter is applicable to all canals.**—Save as otherwise hereinafter expressly provided, the provisions of this chapter shall be applicable to all canals whether included under Schedule I or under Schedule II.

**39. Consent or decision of the owner how to be determined.**—(1) Whenever, in respect of any canal, any question arises which has, under this Act or the rules made thereunder, to be determined by the request, consent or decision of the owner, and the ownership of such canal is vested in more

persons than one who are unable to agree to such request, consent or decision it shall be lawful for the Collector to act on behalf of the owners in any such matter, and the request, consent or decision of the Collector in any such case shall be binding upon every person who possesses any share in the ownership of such canal.

(2) In every such case as aforesaid, the Collector shall give due consideration to the wishes of the shareholder or shareholders who possess the larger interest and when the question is one whether the Government shall be required to take any action, the wishes of such shareholder or shareholders shall prevail and be accepted by the Collector.

**40. Settlement of disputes.**—(1) Save as provided in the preceding section, whenever a dispute arises between two or more persons in regard to their mutual rights and liabilities in respect of the ownership, construction, use or maintenance of a canal or water-course, and any such person applies in writing to the Collector stating the matter in dispute, the Collector shall give notice to the other person or persons interested that on a day to be named in such notice or any such day to which the proceedings may be adjourned, he will proceed to inquire into the matter in dispute.

(2) Upon the day so named or any such subsequent day as aforesaid, the Collector shall proceed to hear and determine the dispute in the following manner, that is to say,—

- (a) if the dispute relates to the ownership of a canal or mutual rights of owners in the use of the water of such canal or the construction or maintenance of a canal or the payment of any share of the costs of such construction or maintenance or the distribution of the supply of water from a canal the Collector shall proceed as a revenue court under the provisions of the Himachal Pradesh Tenancy and Land Reforms Act, 1972 (8 of 1974) and the provisions of that Act regarding appeals, revision and reviews shall be applicable;
- (b) if the dispute relates to a water-course, the Collector shall hear and determine the case as a Revenue Officer and shall make such order thereon as to him seems fit, and such order shall, unless set aside on appeal to the Financial Commissioner, be conclusive as to use or distribution of water for any crop sown or growing at the date of such order. The order of the Financial Commissioner on appeal shall in every case be final.

**41. Acquisition of land for canals.**—(1) Any person who has obtained the permission of the Government to construct a canal or who owns a canal may apply in writing to the Collector to acquire any land required for the purposes of such canal.

(2) If the Collector is of the opinion that the application should be granted, he shall submit it, with his recommendation, for the orders of the Government.

(3) If, in the opinion of the Government, the application should, whether in whole or in part, be granted, it may declare that the land is required for a public purpose within the meaning of the Land Acquisition Act, 1894 (1 of 1894) and direct the necessary action to be taken thereunder.

**42. Power to acquire canals by consent or otherwise.**—Whenever it appears to the Government expedient in the public interest to acquire any canal, the State Government may acquire the said canal under the provisions of the Land Acquisition Act, 1894 (1 of 1894).

**43. Power to regulate flow of water in rivers, creeks, natural channels or lines of natural drainage and to prohibit therein or order removal therefrom of obstructions.**—The Government may, by notification published in the Official Gazette, regulate the flow of water in any river, creek, natural channel or line of natural drainage, whether by the construction or removal of works or otherwise, and whenever it appears to the Government after inquiry through the Collector that the supply of water to a canal or the cultivation of any land or the public health or public convenience is likely to be injuriously affected by the obstruction of any river, creek, natural channel or line of natural drainage it may, by notification published as aforesaid, prohibit within the limits to be defined by such notification the formation of such obstruction or may, within such limits, order the removal, or the modification of, such obstruction.

**44. Power to remove obstruction after publication of notification and payment of compensation.**—(1) The Collector may, after such publication, issue an order to the person causing or having control over any such obstruction to remove or modify the same within a time to be fixed in the order.

(2) The Collector may himself remove or modify the obstruction—

- (a) if the person to whom the order under sub-section (1) was issued fails to comply with that order within the time so fixed; and
- (b) in any case where the obstruction is not caused or controlled by any person.

(3) The Collector shall determine from whom the cost of removing or modifying the obstruction shall be recovered, and the amount of compensation due to any person injuriously affected by the removal or modification of the obstruction and the persons by whom such compensation shall be payable:

Provided that no compensation shall be awarded for an advantage obtained by an arbitrary or inequitable course of action.

**45. Power of the Collector to regulate flow of water and prohibit or remove obstructions.**—When the Government has, by notification as provided in section 43, taken power to regulate the flow of water in any river, creek or natural channel or line of natural drainage, it may authorise the Collector to exercise such powers on its behalf in accordance with such rules as it may prescribe. A Collector so authorised may in the execution of such rules exercise all the powers conferred upon him by section 44 and his authority shall include the power to take such action as the Government is empowered by section 43 to take after inquiry through the Collector. Such authority may, on every occasion, be exercised without the publication of any further notification in the Official Gazette.

**46. Power as to the construction and the maintenance of works in respect of canals under Schedule II.**—(1) The Collector may, at any time, order the beneficiary of any canal included under Schedule II to—

- (a) repair and maintain, in a proper state, all or any embankments, protective works, reservoirs, channels, water-courses, sluices, outlets and other works connected with the canal;
- (b) construct, repair and maintain, in a proper state, a suitable bridge, culvert, or similar work at any place across, under or over the canal, for the purpose of providing communication with any public road or thoroughfare which was in use before the canal was made;
- (c) construct, repair and maintain, in a proper state, suitable works for the passage of the water of the canal across, under or over any public road or thoroughfare or any canal or drainage or channel which was in use before the canal was made;
- (d) construct, repair and maintain, in a proper state, suitable regulator at or near the head of the canal, where for want of such regulator, an excessive supply of water may enter the canal or cause damage to it, or any crops, lands, roads, or property in the neighbourhood.

(2) Every order under sub-section (1) shall be in writing and shall specify a reasonable time within which the works or repairs mentioned therein shall be completely executed.

(3) If any order made under this section is not obeyed, to the satisfaction of the Collector, within the time therein specified, the Collector may himself execute or complete the execution of, or cause to be executed or completed, all works or repairs specified in the order and recover the cost thereof from the beneficiary as provided in section 51.

**47. Power as to construction and maintenance of works in respect of canals under Schedule I.**—In the case of canals included under Schedule I, the Collector may—

- (a) call upon the beneficiary to discharge any of the liabilities specified in sub-section (1) of section 46 which the Government may have declared to attach to the beneficiary from such canal or group of canals; or
- (b) himself arrange for the performance of such acts and recover cost as provided in section 51.

**48. Power to take possession and to construct works in cases of emergency.**—(1) If any new work is immediately required to prevent serious detriment to the utility of a canal then notwithstanding anything contained in the Land Acquisition Act, 1894 (1 of 1894), the Collector after obtaining a certificate from the Chief Engineer, or an officer of equivalent technical competency especially empowered in this behalf by the State Government, to the effect that the situation demands urgent acquisition of a particular land/lands for construction of the said work, may take immediate possession of such land and for the said purpose.

(2) After the Collector has taken possession of any land under sub-section (1), he shall immediately proceed to acquire the same in the prescribed manner.

(3) In the event of sudden and serious damage or urgent risk to canal or to property situated in the immediate neighbourhood thereof, or to irrigation carried therefrom or to the public traffic, the Collector may, after giving previous notice, execute or cause to be executed, such works as he may think necessary in order to remedy or prevent such damage or risk.

**49. Assessment of compensation.**—In assessing the amount of compensation to be paid under any section of this Act, other than sections 11, 13, 20, 37 and 44, the Collector shall proceed under the provisions of the Land Acquisition Act, 1894 (1 of 1894), and the provisions of that Act regarding inquiries and awards by the Collector, reference to the Civil Courts and procedure thereon, apportionment of compensation, payment and appeals shall, as far as may be, be applicable to all proceedings under this section.

**50. Compensation for a right of user or in the form of supply of water.**—With the consent of the parties, the Collector may, when assessing the amount of compensation to be paid, direct, in the case of any acquisition of land, that the property in such land shall remain with the owner subject to a right of user so long as the land is required for the purpose of the canal or water-course, compensation being awarded for the right of user only, or in the case of an acquisition of canal, or of land for the purposes of a canal, that the compensation shall take the form in whole or in part of a right to a supply of water from the canal which has been acquired or for the purposes for which land has been acquired.



**51. Apportionment and recovery of the cost of land acquired or works executed.**—(1) When any land is acquired under the provisions of section 41 or when any work is executed by or under the order of the Collector under the provisions of section 44, section 46, section 47 or section 48, the cost of acquiring such land or of executing such work, as the case may be, shall be recoverable—

- (a) if the canal is included under Schedule II, from the owner thereof; or
- (b) if the canal is included under Schedule I, from the irrigators or such of them as are, in the opinion of the Collector, benefited or likely to be benefited by the acquisition or equitably liable for the whole or any part of the cost of executing the work or from the proceeds of any water rate levied under section 28; and
- (c) if such appropriation is not contrary to the provisions of the record-of-rights specified in section 27 of this Act, from the fund referred to in section 26 of this Act.

(2) When the cost of acquiring any land or of executing any work is under the provisions of sub-section (1) recoverable from the owner of any canal or from the irrigators therefrom or any of them it shall be lawful for the Collector to apportion such cost as he may deem equitable among all or any of the persons liable for the whole or any portion thereof and such apportionment shall be final.

(3) When the cost of acquiring such land has been paid, such land, if acquired in full proprietary rights, shall become the property of the canal owner.

**52. Power to regulate mills.**—The Government may, by general or special order, prohibit or regulate construction of new, and regulate the use of existing mills upon canals, and appropriation of the water of canals for working mills.

**53. Application of sections 14 to 17 of the Himachal Pradesh Land Revenue Act, 1954.**—Except in so far as a contrary intention is expressed, sections 14 to 17 (both inclusive) of the Himachal Pradesh Land Revenue Act, 1954 (6 of 1954) shall apply to all proceedings under this Act.

**54. Exclusion of jurisdiction of civil court except under the Land Acquisition Act.**—Save as provided in section 49 no civil court shall have jurisdiction in any matter which a revenue officer, revenue court or any other authority is empowered by this Act to dispose of, or take cognizance of the matter in which the Government, any revenue officer, revenue court, or other authority exercises any powers vested in it or him by or under this Act.

**55. Power to appoint officers to perform functions and to exercise powers under this Act.**—(1) The Government may appoint any person or any class of officials to perform any functions or to exercise any powers under this Act or the rules made thereunder conferred on or vested in the Collector, Commissioner, Financial Commissioner or such Government.

(2) Such appointment may be made in respect of any canal or of all or any of the canals situate within any specified local area.

(3) In all matters connected with this Act, the Government, shall have and exercise over the Financial Commissioner, the Commissioner, and the Collector and the Financial Commissioner shall have and exercise over the Commissioner, and the Collector and the Commissioner, shall have and exercise over the Collector, the same authority and control as it or they respectively have and exercise over them in the general and revenue administration.

**56. Power of Collector in certain proceedings under this Act.**—For the purposes of every enquiry made and proceedings taken under this Act, the Collector, or any other revenue officer, authorised by him in this behalf, or any other officer authorised by the Government shall have power to summon and enforce the attendance of, and examine parties and witnesses and compel the production of documents, and, for all or any of these purposes, may exercise all or any of the powers conferred on a civil court by the Code of Civil Procedure, 1908 (5 of 1908), and every such inquiry shall for the purposes of the Indian Penal Code, 1860 (45 of 1860), be deemed to be judicial proceedings.

**57. Permission to owners and parties interested in any canal to object in certain cases.**—In all cases under sections 6, 10, 20, 22, 24, 29, 30, 32, 34, 36, 37, 39, 40, 43, 44, 46, 47 and 51 of this Act, the owners and other parties interested in the canal shall be given an opportunity of appearing before the Collector and of showing cause to the contrary.

**58. Mode of serving notice and making proclamation.**—Every summons, notice, proclamation and other process issued under this Act, shall, as far as may be, be served or made in the manner provided in that behalf in sections 21, 22 and 23 of the Himachal Pradesh Land Revenue Act, 1954, (6 of 1954).

**59. Bar of compensation where not expressly allowed.**—Save as otherwise expressly provided in this Act, no person shall be entitled to recover any compensation for anything at any time done, or in good faith intended to be done, in exercise of any power conferred by this Act, or by the rules made thereunder.

**60. Protection of persons acting under this Act.**—No suit, prosecution or other legal proceedings shall lie against any person for anything done, or in good faith intended to be done, in exercise of any power conferred by this Act, or by the rules made thereunder.

**61. State Government to be party to certain suits and proceedings.**—(1) In any suit or proceedings in which any entry made in any record prepared under section 27 or section 33 is directly or indirectly called in question, the court shall, before the final settlement of issues, give notice of the suit or proceedings to the Collector, and, if moved to do so by the Collector, shall make the Government a party to the same.

(2) *Bar of other suits against the Government.*—Save as provided in sub-section (1), no suit shall lie against the Government in respect of anything done by the Collector or by any person acting under the orders of the State Government in exercise of any power by this Act, conferred on such Collector or the Government.

**62. Power to recover water-dues and other charges by revenue process.**—All water-dues, water-rates and other payments at any time due by or to be collected from any person under any provision of this Act or under any agreement entered into by the owners of the canal with the person irrigating from it and all arrears of such water-dues, water-rates or other payments shall be recoverable as if the same were arrears of land revenue.

**63. Powers as regards canals, rivers or creeks situated partly within or partly without the limits of Himachal Pradesh.**—Any or all of the powers exercisable by the Government under this Act, in respect of any canal, river or creek may be exercised by the Government in the case of any canal, river or creek which is, or may at any time, be situated partly within and partly without the limits of Himachal Pradesh, and in respect of so much of any such canal, river or creek as is within these limits and in the case of any such canal, river or creek, the Government may, by notification and notwithstanding the provisions of section 2, declare what sections of this Act shall be applicable thereto.

**64. Powers exercisable in cases of urgency with regard to canals situated beyond Himachal Pradesh.**—In respect of any canal situated beyond the limits of Himachal Pradesh, the Government may, by notification published in the Official Gazette, declare that the powers exercisable by a Collector under section 48, may, under the circumstances therein specified be exercised by the Collector or other authorised officers within the limits of Himachal Pradesh for all or any of the purposes of such canal.

**65. Offences under this Act.**—Whoever, without proper authority and voluntarily, does any of the following acts, that is to say:—

- (1) damages, alters, enlarges or obstructs any canal;
- (2) interferes with, increases or diminishes the supply of water in or the flow of water from, through, over or under any canal;
- (3) interferes with or alters the flow of water in any river, creek or stream so as to endanger, damage or render less useful any canal;
- (4) being responsible for the maintenance of any water-course or using a water-course, neglects to take proper precautions for the prevention of waste of the water thereof or interferes with the authorised distribution of the water therefrom or uses such water in an unauthorised manner;
- (5) corrupts or fouls the water of any canal so as to render it less fit for the purposes for which it is ordinarily used;
- (6) destroys or removes any level mark of water gauge fixed by the authority of a public servant;
- (7) passes or causes animals or vehicles to pass on or across any of the works, banks or channels of a canal contrary to rules made under this Act after he has been desired to desist therefrom;
- (8) disobeys any order or proclamation issued under this Act, or commits any breach of any rule made thereunder—

shall be liable, on conviction before a judicial magistrate to fine not exceeding one thousand rupees or to imprisonment not exceeding one month or to both.

**66. Power to arrest without a warrant.**—Any person-in-charge of or employed upon a canal managed by a public servant or by a local body, including a gram panchayat, may remove from the lands or buildings belonging thereto, may take into custody without a warrant and take forthwith before a magistrate, or to the nearest police station, to be dealt with according to law, any person who, within his view, commits any of the following offences:—

- (1) wilfully damages or obstructs any canal;
- (2) without proper authority interferes with the supply of or flow of water in or from any canal or in any river or stream, so as to endanger, damage or render less useful any canal.

**67. Definition of canal for purposes of sections 65 and 66.**—In sections 65 and 66, the word "canal" shall (unless there be something repugnant in the subject or context) be deemed to include also all lands occupied for the purposes of canal and all buildings, machinery, fences, gates, and other erections, trees, crops, plantations or other produce upon such lands.

**68. Power to make rules.**—(1) The Government may, by notification, make rules, consistent with this Act, regulating any matter in regard to which any power is, by this Act, conferred upon the Government, or upon any officer of the Government and generally to carry out the purposes of this Act.

(2) Without prejudice to the generality of the power conferred by sub-section (1), rules made under this Act, may provide for the levy of a rate imposed upon land in consideration of its protection from sand or flood.

(3) All rules made under sub-section (1) shall be so made after previous publication in the Official Gazette.

(4) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly while it is in session for a total period of not less than fourteen days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session in which it is so laid or the sessions aforesaid, the Assembly makes any modification in the rule or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

**69. Repeal and savings.**—(1) The Himachal Pradesh Minor Canals Act, 1955 (14 of 1955), as in force in the areas comprised in Himachal Pradesh immediately before 1st November, 1966, and the Punjab Minor Canals Act, 1905 (3 of 1905) and the Punjab State Tubewell Act, 1954 (21 of 1954) as in force in the areas transferred to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966 (31 of 1966), shall stand repealed:

Provided that anything done or any action taken or any proceedings commenced or continued under the said Acts shall be deemed to have been done, taken, commenced or continued under the corresponding provisions of this Act.

(2) The Himachal Pradesh Minor Canals Ordinance, 1976 (3 of 1976) is hereby repealed.

Notwithstanding such repeal anything done or any action taken under aforesaid Ordinance, shall be deemed to have been done or taken under this Act, as if this Act, had commenced on the 7th April, 1976.

#### SCHEDULE I

Sr. No.	Name of Scheme	Tehsil
1	2	3
<b>SIMLA DISTRICT</b>		
1.	Chaknoi Kuhl	Kotkhai
2.	Jaltar Kuhl	-do-
3.	Bagra Kuhl	-do-
4.	Panli Kuhl	-do-

1	2	3
5.	Paleurla Kuhl	-do-
6.	Karasa Kuhl	Rohru
7.	Ganda Nawar Kuhl	-do-
8.	Ranol Kuhl	-do-
9.	Masli Kuhl	-do-
10.	Annu Bass Kuhl	-do-
11.	Kupri Kuhl	-do-
12.	Hatkoti Kuhl	-do-
13.	Kuji Kuhl	-do-
14.	Rantari Kuhl	-do-
15.	Parth Kuhl	-do-
16.	Guma Kuhl	-do-
17.	Naula Kuhl	Kumarsain
18.	Chauhan Kuhl	-do-
19.	Chabir Kuhl	-do-
20.	Ursoo Kuhl	-do-
21.	Kepu Kuhl	-do-
22.	Khekar Kuhl	-do-
23.	Pianoo Kuhl	-do-
24.	Teshion Kuhl	-do-
25.	Nohna Rewalla Kuhl	-do-
26.	Knot Kofta Kuhl	-do-
27.	Nirath Kuhl	Rampur
28.	Nirsoo Kuhl	-do-
29.	Ropri Narola Kuhl	-do-
30.	Hargaon Kuhl	Kasumpti
31.	Shoya Garch Kuhl	-do-
32.	Shali Dhar Deothi Kuhl	-do-
33.	Ghamaroo Kuhl	Jubbal
34.	Sackruru Kuhl	Suni
35.	Suni Kuhl	Suni
36.	Tikri Kuhl	Theog
37.	Shariana Kuhl	-do-
38.	Cheog Kuhl	-do-
39.	Sainj Kuhl	-do-
40.	Parala Kuhl	-do-
41.	Nar Kuhl	Chopal
42.	Bash Kuhl	-do-
43.	Khekhar Kuhl	-do-
SIRMUR DISTRICT		
1.	Jarag Kuhl	Renuka
2.	Chulli Kuhl	-do-

1	2	3
3.	Kinthla Sain Dhar Kuhl	Renuka
4.	Gulja Gawan Dhar Kuhl	-do-
5.	Hune Village Kuhl	-do-
6.	Charana Kuhl	-do-
7.	Benog Kuhl	-do-
8.	Dhabar Majra Dugi Kuhl	-do-
9.	Randli Kuhl	-do-
10.	Jannu Koti Kuhl	-do-
11.	4" dia. pipe line for Bhawai	-do-
12.	Dhar Taran Kuhl	-do-
13.	Nahara Kuhl	-do-
14.	Amboya Kuhl	Paonta
15.	Kalwala Kuhl	-do-
16.	Dondli Kuhl	-do-
17.	Dhangli Kuhl	-do-
18.	Santaun Kuhl	-do-
19.	Bhud Kuhl	-do-
20.	Rampur Giri Canal	-do-
21.	Majra Batta Scheme (Canal)	-do-
22.	Giri Puruwala Canal	-do-
23.	Lift Irrigation Bata Mandi	-do-
24.	Lift Irrigation Satiwala	-do-
25.	Lift Irrigation Behrai	-do-
26.	Lift Irrigation Upper Behrai	-do-
27.	Lift Irrigation Kalawar	-do-
28.	Lift Irrigation Ghutanpur	-do-
29.	Lift Irrigation for village Bhagani Stage-I	-do-
30.	Lift Irrigation Patlian	-do-
31.	Balanta Kuhl	Pachhad
32.	Lakhot Kuhl	-do-
33.	Padhab Kuhl	-do-
34.	Lana Kotla Kuhl	-do-
35.	Son Kuhl	-do-
36.	Dabar Kuhl	-do-
37.	Dewaria Kuhl	-do-
38.	Dewaria Dasuna Kuhl	-do-
39.	Rajon Kuhl	-do-
40.	Anji Kuhl	-do-
41.	Jinot Kuhl	-do-
42.	Sitar Kuhl	-do-
43.	Saron Kuhl	-do-
44.	Nahara Kuhl	-do-
45.	Chakrion Kuhl	-do-

1	2	3
46.	Thorniwar Kuhl	Pachhad
47.	Lana Khard Kuhl	-do-
48.	Nahan Dhar Kuhl No. I	-do-
49.	Nahan Dhar Kuhl No. II.	-do-
50.	Kulth Kuhl	-do-
51.	Jehar Kuhl No. 1	-do-
52.	Candal Kuhl	-do-
53.	Dewaria Nadhop Kuhl	-do-
54.	Kheri Salyar Kuhl	-do-
55.	Karganoo Kuhl	-do-
56.	Jehar Kuhl No. 2.	-do-
57.	Kotli Kuhl	-do-
58.	Amorin Kuhl	Nahan
59.	Kandi-wala Kuhl	-do-
60.	Deokai Kuhl	-do-
61.	Sakrdi Kuhl	-do-
62.	Kanyon Kuhl	-do-
63.	Weir Well as Sita Kira Kuhl	-do-
64.	Chakli Kuhl	-do-
65.	Salani Noginand Kuhl	-do-
66.	Bikram Bagh Kuhl	-do-
67.	Pipal-Ka-Moja Kuhl	-do-
68.	Baram Papri Kuhl	-do-
69.	Amita Kuhl	-do-
70.	Kiari Kuhl	-do-
71.	Chowaria Kuhl	-do-
72.	Dabhah Kuhl	-do-
73.	Bhawai Kuhl	-do-
74.	Gohar Batal Kuhl	-do-
75.	Sari Sarla Kuhl	-do-
76.	Suni Bhaghar Kuhl	-do-
77.	Bharot Kuhl	-do-
78.	Jabli Kuhl	-do-
79.	Kot Beja Kuhl	-do-
80.	Chakli Khilan Kuhl	-do-
81.	Lift Irrigation Scheme Konthron	-do-
82.	Lift Irrigation Scheme Manthapal	-do-
83.	Lift Irrigation Scheme Nagal	-dos
84.	Lift Irrigation Scheme Khera	-do-
<b>SOLAN DISTRICT</b>		
1.	Raj Kuhl	Nalagarh
2.	Ram Kuhl	-do-



1	2	3
3.	L.I.S. for village Kanduwal in Tehsil Nalagarh ..	Nalagarh
4.	L.I.S. for village Baddi/Sitalpur in Tehsil Nalagarh ..	-do-
5.	L.I.S. for village Dasso Majra in Tehsil Nalagarh ..	-do-
6.	L.I.S. for village L/Kalyanpur in Tehsil Nalagarh ..	-do-
7.	L.I.S. for village Nanowal in Tehsil Nalagarh ..	-do-
8.	L.I.S. for village Salewal in Tehsil Nalagarh ..	-do-
9.	L.I.S. for village Chunri in Tehsil Nalagarh ..	-do-
10.	L.I.S. for village Nahar Singh Mandiarpur ..	-do-
11.	Nagaun Kuhl ..	Arki
12.	Gohal Kuhl ..	-do-
13.	Suni Bughar Kuhl ..	-do-
14.	Seri Sarla Kuhl ..	-do-
15.	Gohar Batal Kuhl ..	-do-
16.	Kot Beja Kuhl ..	Solan
17.	Dharot Kuhl ..	-do-
18.	Gabli Kuhl ..	-do-

## MANDI DISTRICT

1.	Jhmet Kuhl ..	Sundernagar
2.	Janam Kuhl ..	-do-
3.	Maha Devi Kuhl ..	-do-
4.	Jai Devi Kuhl ..	-do-
5.	Staper Kuhl ..	-do-
6.	Klaud Kuhl ..	-do-
7.	Dehar Kuhl ..	-do-
8.	Dhanot Kuhl ..	Sarkaghat
9.	Dheboi Kuhl ..	-do-
10.	Improvement and Remodelling of Tana Kuhl ..	-do-
11.	Khudla Kuhl ..	-do-
12.	Thana Kuhl ..	-do-
13.	Paonta Kuhl ..	-do-
14.	Tannu and Tang Kuhl ..	Jogindernagar
15.	Hydro Kuhl ..	-do-
16.	Kas Kuhl ..	-do-
17.	Ropa Pudar Kuhl ..	-do-
18.	Pali Kuhl ..	-do-
19.	Janam Jogi Kuhl ..	-do-
20.	Kohta Sapru Kuhl ..	-do-
21.	Awar Kuhl ..	-do-
22.	Manoh Majharnnu Kuhl ..	-do-
23.	Banon Kuhl ..	-do-

1	2	3
24.	Jhim Jhma Kuhl	Jogindernagar
25.	Kalyan Kuhl	-do-
26.	Ladruin Kuhl	-do-
27.	Narala Kuhl	-do-
28.	Dehtu Kuhl	-do-
29.	Dherola Benon Kuhl	-do-
30.	Ahju Kuhl	-do-
31.	Drahal Kuhl	-do-
32.	Chawhan Kuhl	Sadar Mandi
33.	Pipe line in village Panjai	-do-
34.	Bassu Kuhl	-do-
35.	Gird and Ganpanti Kuhl	-do-
36.	Karnodi Kuhl	-do-
37.	Upper Lahardi Kuhl	-do-
38.	Mooru Masit Kuhl	-do-
39.	Dhar Kuhl	-do-
40.	Bali Chalarag Kuhl	-do-
41.	Upper Bhangoo Kuhl	-do-
42.	Chatru Kuhl	-do-
43.	Kensa Kuhl	-do-
44.	Dodar Kuhl	-do-
45.	Towan Flood Protection	-do-
46.	Janed Kuhl	-do-
47.	Nagchalla Lift Scheme	-do-
48.	Lift Irrigation Scheme Nagwain Tikoli	-do-
49.	Lift Irrigation Scheme Nagwain Takoli	-do-
50.	Pipe line village Panjgana	Karsog
51.	Improvement of Kandol Kuhl	Chachiot
52.	Nagwani Kuhl	-do-
53.	Sainj Kuhl	-do-
54.	Chaii Kuhl	-do-
55.	Baga Kuhl	-do-
<b>KULU DISTRICT</b>		
1.	L.I.S. Bhuntar	Kulu
<b>BILASPUR DISTRICT</b>		
1.	Chandpur Canal Stage-I	Sadar Bilaspur
2.	Kasol Kuhl	Ghumarwin
3.	Ladda Bajwin Kuhl	-do-
4.	Talai Duschra Kuhl	-do-
5.	Bajon Kuhl	-do-

1	2	3
6.	Chaklu (Chinini) Kuhl	.. Ghumarwin
7.	Chuli Kuhl	.. -do-
8.	Satora Kuhl	.. -do-
9.	Dubrah Kuhl	.. -do-
10.	Guza Gandhor Kuhl	.. -do-
11.	Kandiawala Kuhl	.. -do-
12.	Kiari Kuhl	.. -do-
13.	Suni Bhughat	.. -do-
14.	Gohar Batal Kuhl	.. -do-
15.	Seri Sarla Kuhl	.. -do-
16.	Sakrori Kuhl	.. -do-
17.	Suni Kuhl	.. -do-
18.	Rukmani Barora Kuhl	.. -do-
19.	Improvement of Auhar Kuhl	.. -do-
20.	Malorihi Smog Kuhl	.. -do-
21.	Lift Irrigation Scheme Sunhani	.. -do-
22.	Lift Irrigation Scheme Bhallu	.. -do-
23.	Lift Irrigation Scheme Dasslehra	.. -do-
24.	Lift Irrigation Scheme Dabhla	.. -do-
25.	Lift Irrigation Scheme Bhadrog	.. -do-
26.	Lift Irrigation Scheme Ghumarwin	.. -do-
27.	Lift Irrigation Scheme Parnal	.. -do-
28.	Lift Irrigation Scheme Meri Kathala	.. -do-
29.	Lift Irrigation Scheme Domahra	.. -do-

## KANGRA DISTRICT

1.	Lower Bajjnath Kuhl	.. Palampur
2.	Thakurdwara Kuhl	.. Nurpur
3.	L.I.S. Jaisinghpur	.. Palampur
4.	L.I.S. Harsi	.. -do-
5.	L.I.S. Thural	.. -do-
6.	Tubewell Bhanchar Canal	.. Nurpur
7.	L.I.S. for village Tika Har	.. -do-
8.	L.I.S. Kutherhar	.. -do-
9.	-do- Anuhli	.. -do-
10.	-do- Sukahar	.. -do-
11.	-do- Jawali	.. -do-
12.	-do- Chuharpur	.. -do-
13.	L.I.S. for village Har	.. -do-
14.	-do- Bassa Waziran	.. -do-
15.	-do- Saliati Hydram	.. -do-

1	2	3
16.	-do- Bharoli	Dehra
17.	-do- Kuhn	-do-

## UNA DISTRICT

1.	L.I.S. for village Jankaur	Una
2.	-do- Basal	-do-
3.	-do- Tiuri	-do-
4.	-do- Churru	-do-
5.	-do- Karluhi	-do-
6.	-do- Andora	Amb
7.	-do- Palkwah	Una
8.	-do- Oal	Amb
9.	-do- Bhadrauri	-do-
10.	-do- Shivbari	-do-
11.	-do- Gagret	-do-
12.	-do- Badaun	-do-

## TUBEWELLS:

13.	Tubewell No. 1 in village Kaloh	Amb
14.	-do- No. 2 in village Kaloh	-do-
15.	-do- No. 3 in village Bad h	-do-
16.	-do- No. 4 in village Badoh	-do-
17.	-do- No. 5 in village Tatera	-do-
18.	-do- No. 6 in village Tatera	-do-
19.	-do- No. 7 in village Mova Sindian	-do-
20.	-do- No. 8 in village Mova Sindian	-do-
21.	-do- No. 9 in village Kuthera Jaswalan	-do-
22.	-do- No. 10 in village Kuthera Jaswalan	-do-
23.	-do- No. 11 in village Loharli	-do-
24.	-do- No. 12 in village Loharli	-do-
25.	-do- No. 13 in village Kcori	-do-

## CHAMBA DISTRICT

1.	Lower Chowari Kuhl	Bhattiyat
2.	Upper Most Chowari Kuhl	-do-
3.	Upper Chowari Kuhl	-do-
4.	Dhirriara	-do-
5.	Dhurmala Seontha Kuhl	-do-
6.	Nani Khad Kuhl	-do-
7.	Duka Kuhl	-do-

1	2	3
8.	Chatraric Kuhl	Bhattiyat
9.	Khaggol Scontha Kuhl	-do-
10.	Mail Kuhl	-do-
11.	Lower Smot Kuhl	-do-
12.	Upper Smot Kuhl	-do-
13.	Bilpura Kuhl	-do-
14.	Laholi Khad Ralyama Kuhl	-do-
15.	Kharagat Kuhl	-do-
16.	Bhajjol Trimbal Kuhl	-do-
17.	Cheol Kuhl	-do-
18.	Thalail Kuhl	-do-
19.	Ran Kuhl	-do-
20.	Lower Mila Kuhl	-do-
21.	Bharian Kuhl	Chamba
22.	Mangla Kuhl	-do-
23.	Kakian Kuhl	-do-
24.	Kiree Kuhl	-do-
25.	Dulara Kuhl	-do-
26.	Tangral Kuhl	-do-
27.	Bhadrun Kuhl	-do-
28.	Lower Bhanota Kuhl	-do-
29.	Sahu Kuhl	-do-
30.	Rajondu Kuhl	-do-
31.	Saram Kuhl	-do-
32.	Palaur Kuhl	-do-
33.	Nagoli Khad Pandol Kuhl	-do-
34.	Imp. of Kail Kuhl	-do-
35.	Khar Nallah Dhundiara Kuhl	-do-
36.	Saworla Kuhl	-do-
37.	Sari Salaga Kuhl	-do-
38.	Upper Bhanota Kuhl	-do-
39.	Silla Khad Sarol	-do-
40.	Mandol Kuhl	-do-
41.	Bhadram Kuhl	-do-
47.	Khajjala Khad Kuhl	-do-
43.	Khera Khad Jalla Khui Kuhl	Bharmour
44.	Khemi Crima Kuhl	-do-
45.	Mehla Tipri Kuhl	-do-
46.	Bakni Kuhl	Bhattiya <sup>t</sup>
47.	Neki Kuhl	-do-
48.	Bharoo-Re-Kakian Kuhl	-do-
49.	Agoli Kuhl	-do-
50.	Sher Kuhl	-do-

1	2	3
51.	Tundi Kuhl	Bhattiyat
52.	Balana Kuhl	-do-
53.	Chakki-Khad Raipur Kuhl	-do-
54.	Bainskha Kuhl	Sadar
55.	Saran Salaudri Jund Kuhl	-do-
56.	Patned Kuhl, Behli Kuhl	-do-
57.	Sarol Kuhl	-do-
58.	Marcord Kuhl	-do-
59.	Rohini Kuhl	-do-
60.	Mangalore Kuhl	-do-
61.	Sarahan Kuhl	-do-
62.	Saroli Kuhl	-do-
63.	Khured Khad Masson Kuhl	-do-
64.	Upper Paniker Kuhl	-do-
65.	Salan Puri Nalal Judh Kuhl	-do-
66.	Patned Khad Behali Kuhl	-do-
67.	Salandi Nalal Kuhl	-do-

## KINNAUR DISTRICT

1.	Jani Kuhl	Kalpa
2.	Pooh Kuhl	-do-
3.	Permasering Kuhl	-do-
4.	Boktu Kuhl	-do-
5.	Pangi Kuhl	-do-

## HAMIRPUR DISTRICT

1.	L.I.S. for village Rail	Hamirpur
2.	L.I.S. for village Paur	-do-
3.	L.I.S. for village Ambtar	-do-
4.	L.I.S. for village Nadaun (Hydrans)	-do-
5.	L.I.S. for village Chamukha	-do-

## AMENDMENT OF SCHEDULE-I OF THE ACT

## PUBLIC WORKS DEPARTMENT

## NOTIFICATIONS

*Simla-171002, the 23rd November, 1978*

**No. PWB. (5) 41/77 (HMR).**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976), the Governor, Himachal Pradesh, is pleased to order that the following canals which were included in Schedule II *vide*

notification of even number, dated 6-10-1978 are transferred to Schedule I with immediate effect:—

## SCHEDULE

District: HAMIRPUR

Development Block: BHORANJ

Sl. No.	Name of source	Name of Kuhl	Names of Tikka irrigated	Muaza
1	2	3	4	5
1.	Nalla	Bahli kuhl-I	Garshar	Mewa
2.	Nalla	Bahlu kuhl-II	-do-	-do-
3.	Nalla	Barthu Kuhl	Kakkar	-do-
4.	Nalla	Dyungali kuhl	Kakkar	-do-
5.	Lindi Khad	Saran-di-kuhl	Hanoh	-do-
6.	Nalla	Kharingan-kuhl	Kharingan	-do-
7.	Lindi Khad	Phaglot kuhl	Phaglot	-do-
8.	Sannhel Khad	Mundkhar-Ganda kuhl.	Mundkhar-Ganda.	Mehlta
9.	Khad	Mundkhar-Tulsi-kuhl.	Mundshar Tulsi	-do-
10.	Seer Khad	Gudwin-kuhl (Upper).	Gudwin	Mewa
11.	Seer Khad	Neri kuhl	Bhukkar	-do-
12.	Chhanth Khad	Jandropa kuhl	Bhalwani	-do-
13.	Naroh Nalla	Naroh kuhl	Naroh	-do-
14.	Nalla Tikkri	Bhajla kuhl	Bhajla	-do-
15.	Tikkri Nalla	Ghumarwin kuhl	Ghumarwin	-do-
16.	Khad	Ghuaun kuhl	Badehar	-do-
17.	Chhainth Khad	Jarli Kuhl No. 1	Badehar	-do-
18.	Chhanth Khad	Jarli kuhl No. 2	Badehar	-do-
19.	Chhanth Khad	Pahli Ropari kuhl.	Ropari	-do-
20.	Chhanth Khad	Pahli kuhl	Pahli	-do-
21.	Nalla	Bahlu kuhl	Dhamrol	-do-
22.	Khad	Badehra-kuhl	Jol (Dhamrol)	-do-
23.	Nalla	Saino-ka-Chowk kuhl.	Yahanwin	-do-
24.	Chanth Khad	Chuhlu kuhl	Dhamrol	-do-
25.	Chanth Khad	Kachiali kuhl	Dhamrol	-do-
26.	Nalla	Bahlu kuhl	Jol and Kotah	-do-
27.	Chanth Khad	Kartuhi kuhl	Dhamrol	-do-
28.	Nalla	Ballu kuhl	Ballu	Mehlta
29.	Chhanth Khad	Kansi-ke-Gharat Walli kuhl	Chamboh	Mewa
30.	Chanth Khad	Gharan kuhl	Gaharan	Bomson
31.	Chanth Khad	Balara-walli kuhl	Baroh	Mewa

1	2		3
32. Seer Khad	Jarli Chhamiater kuhl.	Jahu-Khurd	Mewa
33. Seer Khad	Kahi-di-kuhl	Jahu-Khurd	-do-
34. Seer Khad	Sadh-de-Gharat-wali kuhl.	Jahu Khurd and Jahu-Kalan.	-do-
35. Seer Khad	Dho-di-kuhl	Jahu-Khurd	-do-
36. Seer Khad	Dhali kuhl	Jahu-Kalan	-do-
37. Seer Khad	Belah-di-kuhl	Jahu-Kalan	-do-

(R.H.P. dt. 6-1-1979, P. 20-21)

*Simla-2, the 27th November, 1978*

**No. PBW.A. 5-(12)/76.**—In exercise of the powers conferred under section 2(2)(a) of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the following Canal which is included in Schedule II appended to the aforesaid Act is transferred to Schedule I with immediate effect.

*District: KANGRA*

Sr. No.	Name of source of the kuhl	Name of kuhl	Names of Tikkas irrigated	Mauza
1	2	3	4	5
1.		Kirpal Chand (in Tehsil Palampur, District Kangra).	1. Aima 2. Sugar 3. Har 4. Baghicha Daff Sahib 5. Banghiar 6. Khiltru 7. Differ Patt 8. Chowki 9. Ghoggar Khas 10. Arla 11. Chancher 12. Bandghawar 13. Bhati 14. Samlena 15. Khakheraru 16. Masrena 17. Takker 18. Bagh	Bandla -do- -do- -do- Banghiar Sidhpur Rani -do- Khalet Ghuggar Arla Raspm Bhadghawar Bhati -do- -do- Punner -do- Dahan



1	2	3	4	5
		19.	Kakrerh	Dahan
		20.	Satri	-do-
		21.	Khas Dehan	-do-
		22.	Khaler	Bhawarna
		23.	Gddyara	-do-
		24.	Bhawarna	-do-
		25.	Garnu	-do-
		26.	Ramerh	-do-
		27.	Utterh	-do-
		28.	Bari	Daroh
		29.	Gujrehra	-do-
		30.	Samana	-do-
		31.	Arth	-do-
		32.	Mahlag Upperli	-do-
		33.	Mahlag Buhli	-do-
		34.	Mangher Upperli	-do-
		35.	Mangher Buhli	-do-
		36.	Sehol	-do-
		37.	Dukhi	-do-
		38.	Nora	Garh Jamula
		39.	Jamula	-do-
		40.	Changer	-do-
		41.	Gai	-do-
		42.	Takenu	-do-
		43.	Paled	-do-
		44.	Loler	-do-
		45.	Balharkar	-do-
		46.	Khillar	-do-
		47.	Basdi	-do-
		48.	Garhkhas	-do-
		49.	Maiker	-do-
		50.	Kaler	-do-
		51.	Ganderka	Bhoda
		52.	Gadyara	-do-
		53.	Khas Bhoda	-do-
		54.	Lanjan	Muhndi
		55.	Bagh	-do-
		56.	Khas Muhndi	-do-
		57.	Jagrerh	-do-
		58.	Report	-do-
		59.	Khajurnu	-do-
		60.	Lahru	-do-
		61.	Nagini	-do-
		62.	Borkar	-do-

Simla-171002, the 6th December, 1978

**No. 5-3/76-PWB.**—In exercise of the powers conferred under section 2 (2) (a) of the H.P. Minor Canals Act, 1976 (Act No. 42 of 1976), the Governor, Himachal Pradesh, is pleased to order that the following canals which were included in Schedule II *vide* notification of even number, dated 7-10-1978 are transferred to Schedule I with immediate effect:—

Sr. No.	Name of source	Name of kuhl	Name of Mohals irrigated
1.	Seobag Malha	Seobagh Bilal kuhl	Seobag Kais
2.	Mohal Khad	Shamshi Ropa kuhl	Shamshi Khokan Ropa

(In Tehsil and District Kulu).

(R.H.P. dt. 20.1.1979 P. 52)

Simla-2, the 6th December, 1978

**No. PBW-A-(5)-9/76.**—In exercise of the powers conferred under section 2 (2) (a) of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that following Canals which were included in Schedule II *vide* notification of even number, dated 2nd March, 1978 are transferred to Schedule I with immediate effect:—

District: KANGRA

Sl. No.	Name of source of the kuhl	Name of kuhl	Names of Tikkas irrigated
1	2	3	4
1.	Neogal Khad	Dewan Chand Kuhl in Teh. Palampur, District Kangra.	1. Sakedi 2. Batarka 3. Bundla 4. Bagicha daff Sahib 5. Aima 6. Ghugar 7. Chowki 8. Khalet 9. Jangher 10. Chudnrard 11. Chugan 12. Bashkhed 13. Grolh Khas 14. Gadhiara

1	2	3	4
			15. Jhalkha
			16. Devi
			17. Ma'hered
			18. Fasta
			19. Har-Licqani
			20. Har-Trambu
			21. Ban-Bhatun
			22. Marhun
			23. Suree

*Note.*—If any village is not included in the above specified villages which is actually covered under the *kuhl*, this Notification may be deemed applicable to that village as well.

(R.H.P. dt 3.2.1979 P.80)

*Simla-2. the 6th December, 1978*

**No. PBW. A. (5)-7/76.**—In exercise of the powers conferred under section 2 (2) (a) of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh is pleased to order that the following Canals which were included in Schedule II *vide* notification of even number, dated 7-10-1978 are transferred to Schedule I with immediate effect:—

*District:* CHAMBA

*Tehsil:* CHURAH

Sr. No.	Name of the source	Name of kuhl in Chamba district	Name of tikkas/mauza irrigated
1.	Bari Nala & Pudan Nala.	Bari & Pudan Nala-ki-Kuhl.	Mohal Bari Patwar Circle Sanooh.
2.	Sarog Nala	Sarog Nala-ki-Kuhl	Mohal Sarog, Patwar Circle Kihar.
3.	Rote Nala	Bhalie-ki-Kuhl	Mohal Bhalie.
4.	Ichholi Nala	Ichholi-ki-Kuhl	Village Ichholi.
5.	Dudheri Nala	Titrahari-ki-Kuhl	Village Titrahari, Lamogh, Chandroon.
6.	Birwari Khad	Birwari-ki-Kuhl	Mohal Birwari.
7.	Khilgran Nala	Khilgran-ki-Kuhl	Mohal Khilgran.
8.	Phangci Nala	Phangci-ki-Kuhl	Mohal Dalota.

(R. H. P. dt. 27-1-1979, p. 64)

*Simla-2, the 6th December, 1978*

**No. PBW-A (5)-9/76.**—In exercise of the powers conferred under section 2 (2) (a) of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the following Canals which were included in Schedule II *vide* notification of even number, dated 2nd March, 1978 are transferred to Schedule I with immediate effect:—

KANGRA DISTRICT

Sl. No.	Name of source of the Kuhl	Name of Kuhl	Names of Tikkas irrigated
1.	Neogal Khad	Bundla Kuhl as known Gran-di-kuhl in Tehsil Palampur, District Kangra	1. Sakerdi 2. Batarka 3. Bandla 4. Har 5. Kothi 6. Aima 7. Bagicha-daff- Sahib. 8. Bogli 9. Lohna

*Note.*—If any village is not included in the above specified villages which is actually covered under this Kuhl, this notification may be deemed applicable to that village as well.

(R. H. P. dt. 3-2-1979, p. 81)

*Simla-2, the 6th December, 1978*

**No. PBW-A (5)-9/76.**—In exercise of the powers conferred under section 2 (2) (a) of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the following Canals which were included in Schedule II *vide* notification of even number, dated 2nd March, 1978 are transferred to Schedule I with immediate effect:—

KANGRA DISTRICT

Sl. No.	Name of source of the Kuhl	Name of Kuhl	Names of Tikkas irrigated
1	2	3	4
1.	Neogal Khad	Mian-Di-Kuhl in Tehsil Palampur, District Kangra.	1. Batarka 2. Bhundla 3. Har 4. Bagicha Daff Sahib. 5. Aima 6. Ghugar 7. Chowki

1	2	3	4
			8. Roddi
			9. Khalet
			10. Bhattu
			11. Kutharu
			12. Shalan-badi
			13. Shamula
			14. Raipur
			15. Kathyada
			16. Bhadal
			17. Arla
			18. Kural
			19. Garla

*Note.*—If any village is not included in the above specified villages which is actually covered under this kuhl this Notification may be deemed applicable to that village as well.

(R. H. P. dt. 3-2-1978, p. 81)

*Sinla-2, the 6th December, 1978*

**No. PBW-A (5)-9/76.**—In exercise of the powers conferred under section 2 (2) (a) of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976), the Governor, Himachal Pradesh, is pleased to order that the following Canals which were included in Schedule II *vide* notification of even number, dated 2nd March, 1978 are transferred to Schedule I with immediate effect:—

KANGRA DISTRICT

Sl. No.	Name of source of the Kuhl	Name of Kuhl	Names of Tikkas irrigated
1.	Neogal Khad	Dai-di-kuhl in Tehsil Palampur, District Kangra.	1. Bataka. 2. Bundla 3. Har 4. Bagicha-daff-Sahib 5. Aima 6. Ghugar 7. Chowki 8. Ruddi 9. Khalet 10. Garla 11. Mansimbal 12. Boda.

*Note.*—If any village is not included in the above specified villages which is actually covered under this kuhl, this notification may be deemed applicable to that village as well.

(R. H. P. dt. 3-2-1979, p. 81)

Simla-2, the 12th December, 1978

**No. PBW-A (5)-7/76.**—In exercise of the powers conferred under section 2 (2) (a) of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the following canals which were included in Schedule II *vide* notification of even number dated 29-9-1978 are transferred to Schedule I with immediate effect:—

Sr. No.	Name of source	Name of Kuhl	Name of Mohals irrigated
1.	Baner Khad	Kathul Kuhl in Kangra district.	1. Manhhelli. 2. Dadh Uperla. 3. Drang. 4. Tanda. 5. Dholta, 6. Chellian. 7. Cherkhola. 8. Barankar. 9. Mahadev. 10. Dheran. 11. Ladhran.

(R.H.P. dt. 6.1.1979 p.9)

Simla-2, the 12th December, 1978

**No. PBW-A (5)-9/76 (Kangra).**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the following canals which were included in Schedule II *vide* notification of even number dated 29-9-1978 are transferred to Schedule I with immediate effect:—

Sr. No.	Name of source	Name of Kuhl in Kangra district	Name of Mohals irrigated
1.	Binwa Khad	Charnamati Kuhl in Tehsil Palampur, District Kangra.	1. Kasba. 2. Kothi Wagicha. 3. Usbehar. 4. Kunsal Uperli. 5. Kunsal Bhudi. 6. Mahal Patt-Katoacha. 7. Bhaloon. 8. Ghakol. 9. Naura. 10. Boulu. 11. Langoon. 12. Dhanag. 13. Gadiara Dulla. 14. Bahi Khas.

(R.H.P. dt. 6-1-1979 p. 9)

Simla-2, the 12th December, 1978

**No. PBW-A (5) (7)/76 (Chamba).**—In exercise of the powers conferred under section 2 (2) (a) of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976), the Governor, Himachal Pradesh, is pleased to order that the following canals which were included in Schedule II *vide* notification of even number, dated 29-9-1978 are transferred to Schedule I with immediate effect:—

Sl. No.	Name of source	Name of Kuhl in Chamba district	Names of Mohals irrigated	Mauza
1.	Chehli Nala	Dadrai Kuhl	Chehli	Dadrai
2.	Silagharat Nala	Chaminu-Baror Kuhl	Baror	Chaminu and Baror.
3.	Silagharat Nala	Andralu Kuhl	Baror	Andralu.
4.	Sach Nala	Rumali Kuhl	Sach	Rumali
5.	Gadadi Nala	Obri Nala	Sultanpur	Obri/Sultanpur
6.	Sach Nala	Upper-Gagan Kuhl	Sach	Gagan
7.	Sacha Nala	Chambi Kuhl	Sultanpur	Chambi
8.	Sach Nala	Tharote (Upper Sach Kuhl).	Sach	Sach and Tharote
9.	Sach Nala	Achla Kuhl	Sach	Achla
10.	Rajpura Nala	Rajpura Kuhl	Rajpura	Rajpura

(R.H.P. dt. 6.1.1979 p. 9-10)

Simla-2, the 12th December, 1978

**No. PBW. A-5/76 (Keylong).**—In exercise of the powers conferred under section 2 (2)(a) of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976), the Governor of Himachal Pradesh, is pleased to order that the following canals which were included in Schedule II *vide* notification of even number, dated 29-9-1978 are transferred to Schedule I with immediate effect:—

LAHAUL AND SPITI DISTRICT

S. No.	Name of source	Name of Kuhl	Name of Mohals irrigated	Mauza
1.	Bhagot Nala	Bhagot Nala Kuhl.	Rangyo, Baryo, Lingguim.	Keylong
2.	Ropsang Nal	Kuhl Ropsang Nal.	Jagla	Gondhis
3.	Muling Nal	Lahar Kuhl	Muling	Goshal
4.	Kakti Nal	Kakti Nal Kuhl	Goshal	Goshal
5.	Muling Nal	Galingza Kuhl (Kharnal)	Muling	Goshal
6.	Udgos Nal	Udgos Kuhl	Udgos	Miyarnala

(R.P.H. dt. 6.1.1979, p.10)

*Simla-2, the 12th December, 1978*

**No. PW-A (5)-7/76 (Chamba).**—In exercise of the powers conferred under section 2 (2) (a) of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the following canals which were included in Schedule II *vide* notification of even number, dated 29-9-1978 are transferred to Schedule I with immediate effect:—

Sr. No.	Name of source	Name of Kuhl in Chamba district	Name of Tikkas irrigated	Mauza
1.	Mehla Khad	Mehla Kuhl	—	Mehla.
2.	Chhcie Nala	Chari Kuhl	—	Chari.
3.	Mathala B.O. Bala	Bharari Kuhl	—	Mangla.
4.	Kathie Nala	Bhalka Pryungle	—	Pryungle.
5.	Bhuja Nala	Bhuja Kuhl	—	Bhuja.
6.	Bedhali Thred Nala.	Kurhan Kuhl	—	Kurhan.
7.	Marotha Nala	Marotha Kuhl	—	Marotha.
8.	Sandhoo Nala	Sandhoo Kuhl	—	Sandhoo.
9.	Salvie Nala	Salvie Kuhl	—	Uteep.
10.	Bhadian Nala	Bhadian Kuhl	—	Bhadian.

(R.H.P. dt. 13-1-1979, 30-31)

*Simla-2, the 12th December, 1978*

**No. PBW-A-5 (7)/76 (Chamba).**—In exercise of the powers conferred under section 2 (2) (a) of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976), the Governor, Himachal Pradesh, is pleased to order that the following canals which were included in Schedule II *vide* notification of even number, dated 29-9-1978 are transferred to Schedule I with immediate effect:—

Sr. No.	Name of source	Name of Kuhl in Chamba district	Name of Tikkas irrigated	Mauza
1	2	3	4	5
1.	Nanikhad Nala	Seri Kuhl	Ganor Anglot, Bedal Dharmod.	Tikkri and Bedal.
2.	Nanikhad Nala	Bedal Kuhl	Tapru, Ganod, Katli and Bedal.	Nanikhud; Tikkri and Bedal.
3.	Chanal Khud	Sarogo Kuhl	—	Saroga.
4.	Chanal Khud	Mandrara Kuhl	—	Chhalara.
5.	Chanal Khud	Sasani Kuhl	—	Sihunta.



1	2	3	4	5
6.	Ambu Nala	Kandai-Minoo Kendoi.	Kandle Minoo and Samelu,	Kandai Minoo and Samelu.
7.	Sandrar Nala	Sambu Kuhl	—	Samelu.
8.	Chakki Khad	Siuni Kuhl	Baila Siuni and Khad.	Manohta and Siuni.
9.	Rupned Khud	Sasan Kuthan	Kuthan and Sasan	Manhuta.
10.	Khrotri Khud.	Pakka Danga Kuhl	Hatli	Hatli.
11.	Chendretta Khud	Badla Kuhl	—	Hatli.
12.	Chubra Khud	Balana Kuhl	Balana	Balana.
13.	Brahal Khud	Thulel Kuhl	Thulel	Thulel
14.	Khoali Khud	Kathala Kuhl	Kathala	Kathala.
15.	Basolda Khud	Dhulara Motla Kuhl.	Dhulara	Dhulara and Mehretra.
16.	Basolda Khud	Basolda Kuhl	—	Basolda.
17.	Chhonala	Kalaphat Kuhl	Kalaphat	Kalaphat.
18.	Sanerh Khud	Sanerh Kuhl	Sherpur	Sherpur.
19.	Chanar Khud	Chanar Kuhl	Sherpur	Sherpur.
20.	Nada Nala	Matiana Kuhl	Bathri	Bathri.
21.	Devi Dehra Khud	Devi Dehra Kuhl.	Goli	Goli.
22.	Banikhet Nala	Samliata Kuhl	—	Badaru and Samliata.
23.	Panjpula Khud	Kunah Kuhl	Lohali Batten area and Tritha.	Lohali at Barera. and Tritha.
24.	Kahlam Khud	Banet Kuhl	Banet	Banet.

(R.P.H. dt. 13-1-1979 p. 31)

## SCHEDULE II

Sl. No.	Name of Scheme	Tehsil
1	2	3
1.	Saivina Kuhl in G.P. Bakan	Chamba
2.	Gajouion Kuhl in G.P. Mangla	-do-
3.	Kuranh Kuhl in G.P. Jangi	-do-
4.	Bhaden Kuhl in G.P. Bhadion	-do-
5.	Sandon Kuhl in G.P. Utcep	-do-
6.	Kalsuin Kuhl in G.P. Jangi	-do-

1	2	3
7.	Mehla Kuhl in G.P. Mehla	Chamba
8.	Chaminu Kuhl	-do-
9.	Avdralu Kuhl	-do-
10.	Salvion Kuhl in G.P. Uteep	-do-
11.	Kandla Kuhl	-do-

## KINNAUR DISTRICT

1.	Tangling	Kalpa
2.	Yangiangling	-do-
3.	Godowring	-do-
4.	Barrang	-do-
5.	Annaodam	-do-
6.	Roghi	-do-
7.	Dakhe in village Roghi	-do-
8.	Yallangiti	-do-
9.	Chaka Khad in village Yorrangi	-do-
10.	Chamarchalodan in village Ghini	-do-
11.	Runkoty	-do-
12.	Majarang in village Roghi	-do-
13.	Rankulang	-do-
14.	Majang in village Ching	-do-
15.	Banangati	-do-
16.	Bagicheng	-do-
17.	Kashimir Khawangi	-do-
18.	Duni Barellangi	-do-
19.	From house of Markarjit to old H.T. Road	-do-
20.	Rakchham	Sangla
21.	Chir Chir	-do-
22.	Khargula	-do-
23.	Khawantali Chhitkul	-do-
24.	Sangla	-do-
25.	Naste in village Boning Saring	-do-
26.	Adminishresh	-do-
27.	Datkua Batseri	-do-
28.	Dadarti in village Barua	-do-
29.	Kokche	-do-
30.	Beda	-do-
31.	Chansu Hunsndan	-do-
32.	Gofu	Nichar
33.	Niru	-do-
34.	Yullo	-do-
35.	Urni	-do-

1	2	3
<b>SOLAN DISTRICT</b>		
1.	Gaura Kital Kiar Kuhl	Arki
2.	Majiar-i-Kuhl	-do-
3.	Kayar Samolati	-do-
4.	Chamyal Kuhl	-do-
5.	Kalja	-do-
6.	Jarol Kuhl	-do-
7.	Jhakauli Kuhl	-do-
8.	Khokdi Kuhl	-do-
9.	Kirlanpur Kuhl	-do-
10.	Kiru Sacharol Kuhl	-do-
11.	Dadal Kuhl	-do-
12.	Patta Kuhl	-do-
13.	Kohier Kuhl	-do-
14.	Karlana Kuhl	-do-
15.	Rampur Kuhl	-do-
16.	Ranaun Kuhl	Solan
<b>KULU DISTRICT</b>		
1.	Bably Nala Kuhl	Manali
2.	Jalasri Kuhl	-do-
3.	Ungli Kuhl	-do-
4.	Cherar Kuhl	-do-
5.	Bayholi Kuhl	-do-
6.	Domi Kuhl	-do-
7.	Shim Kuhl	-do-
8.	Dawara Kuhl	-do-
9.	Bari Kuhl	-do-
10.	Baragarh Kuhl	-do-
11.	Nakong Nala Kuhl	-do-
12.	Baran Kuhl	-do-
13.	Chatal Kuhl	-do-
14.	Nardor Nala Kuhl	-do-
15.	Mari Sari Kuhl	-do-
16.	Seesa Kuhl	-do-
17.	Kanauli Kuhl	-do-
18.	Bansai Kuhl	-do-
19.	Goni Kuhl	Hathenagar
20.	Chaki Kuhl	-do-
21.	Bkhnad Kuhl	-do-
22.	Haripur Kuhl	-do-
23.	Kanhoi Nala Kuhl	-do-

1	2	3
24.	Jagat Sukh Kuhl	Hathenagar
25.	Saranu Kuhl	-do-
26.	Darnu Kuhl	-do-
27.	Pananou Kuhl	-do-
28.	Alaani Kuhl	-do-
29.	Lara Kuhl	Hathenagar and Left Bank o' Kulu.
30.	Nanstala Kuhl	-do-
31.	Khanor Kuhl	-do-
32.	Thakur Kuhl	-do-
33.	Barain Kuhl	-do-
34.	Mangh Kuhl	-do-
35.	Kisa Nalari Kuhl	-do-
36.	Sadabage Kuhl	-do-

## LAHAUL AND SPITI DISTRICT

1.	Bagpo Kuhl	Lahaul
2.	Tandan Kuhl	-do-
3.	Gamang Kuhl	-do-
4.	Cheche Kuhl	-do-
5.	Uthi Kuhl	-do-
6.	Thuri Kuhl	-do-
7.	Uthi Cisi Kuhl	-do-
8.	Muchi Kuhl	-do-
9.	Unti Kuhl	-do-
10.	Satinala	-do-
11.	Thakti Makti Kuhl	-do-
12.	Mangnu Nala	-do-
13.	Thanbharti Kuhl	-do-
14.	Biling Nala	-do-
15.	Geuir Kuhl	-do-
16.	Char Kuhl	-do-
17.	Samoor Kuhl	-do-
18.	Chakway Kuhl	-do-
19.	Gayar Bhurti Kuhl	-do-
20.	Chaiylika Kuhl	-do-
21.	Pyaso Kuhl	-do-
22.	Chulu-Chi-Kayleg Kuhl	-do-
23.	Tholgaya Kuhl	-do-
24.	Chakarech Kuhl	-do-
25.	Jheora Kuhl	-do-
26.	Phorsathi Kuhl	-do-
27.	Bhurthi Kuhl	-do-

1	2	3
28. Dahergarh Nal Kuhl	..	Lahaul
29. Kangnala Kuhl	..	-do-
30. Gatu Kuhl	..	-do-
31. Tharota Nala	..	-do-
32. Maling Dal Kuhl	..	-do-
33. Goao Dal Kuhl	..	-do-
34. Gawad-Dal Kuhl	..	-do-
35. Minigarh Kuhl	..	-do-
36. Moon Mala Kuhl	..	-do-
37. Bhagota Mala Kuhl	..	-do-
38. Garti Kuhl	..	-do-
39. Garanji Kuhl	..	-do-
40. Lagdoname	..	-do-
41. Ragwaynal Judunal Kuhl	..	-do-
42. Judunal Nala Makhal Nal Kuhl	..	-do-
43. Muling Kuhl	..	-do-
44. Rubar Kuhl	..	-do-
45. Dhara Kuhl	..	-do-
46. Musgrah Kuhl	..	-do-
47. Roug-ling Nala	..	-do-
48. Ralam Kuhl	..	-do-
49. Khornala Kuhl	..	-do-
50. Bol Bhurthi Kuhl	..	-do-
51. Nukar Bhurthi Kuhl	..	-do-
52. Thorang Kuhl	..	-do-
53. Raken Kuhl	..	-do-
54. Batra Kuhl	..	-do-
55. Saker Kuhl	..	-do-
56. Jagal Kuhl	..	-do-
57. Margoda Kuhl	..	-do-
58. Nago Lompa Kuhl	..	-do-
59. Nopi Basari Kuhl	..	-do-
60. Lomapa Kuhl	..	-do-
61. Kadi Kuhl	..	-do-
62. Bharogi Kuhl	..	-do-
63. Yong Jor Kuhl	..	-do-
64. Gatay Kuhl	..	-do-
65. Goowni Kuhl	..	-do-
66. Phariguraji Kuhl	..	-do-
67. Kul Growni Kuhl	..	-do-
68. Khainal Kuhl	..	-do-
69. Soornal Kuhl	..	-do-

1	2	3
70.	Chaling Kuhl	Lahaul
71.	Sasanal Kuhl	-do-
72.	Roway Nal	-do-
73.	Chono Kuhl	-do-
74.	Gang Tokwyow	Spiti
75.	Lapu Lawa Kuhl	-do-
76.	Tokeyow Kuhl	-do-
77.	Lakhu Kuhl	-do-
78.	Magri Kuhl	-do-
79.	Parnu Pagh Kuhl	-do-
80.	Fellow Kuhl	-do-
81.	Prabhu Kuhl	-do-
82.	Chobi Mungu Kuhl	-do-
83.	Lato Kuhl	-do-
84.	Parging Kuhl	-do-
85.	Chubu Kuhl	-do-
86.	Chabo Kuhl	-do-
87.	Logyauro Kuhl	-do-
88.	Chobi Kuhl	-do-
89.	Chobi Chura Kuhl	-do-
90.	Kata Kuhl	-do-
91.	Moli Kuhl	-do-
92.	Palgate Kuhl	-do-
93.	Gangchur Kuhl	-do-
94.	Hafte Chura Kuhl	-do-
95.	Jajugway Burg Kuhl	-do-
96.	Aurangarh Kuhl	-do-
97.	Lopa Kuhl	-do-
98.	Prabhoba Kuhl	-do-
99.	Chabu Kuhl	-do-
100.	Palachay Kuhl	-do-
101.	Kulig Kuhl	-do-
102.	Gharu Kuhl	-do-
103.	Thaga Kuhl	-do-
104.	Tokpo Kuhl	-do-
105.	Chobo Kuhl	-do-
106.	Tarpal Kuhl	-do-
107.	Kargefa Kuhl	-do-
108.	Reju Kuhl	-do-
<b>KANGRA DISTRICT</b>		
1.	Bandla Kuhl	Palampur
2.	Dewan Chand Kuhl	-do-

1	2	3
3.	Mian-Di-Kuhl	Palampur
4.	Dai-di-Kuhl	-do-
5.	Kasmal Kuhl	-do-
6.	Kirpal Chand Kuhl	-do-

## AMENDMENT OF SCHEDULE II OF THE ACT

Simla-2, the 29th September, 1978

**No. PBW-A (7)/76.**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh is pleased to order that the canals shown in the schedule attached herewith are included in Schedule II of the aforesaid Act with immediate effect.

## SCHEDULE

District: CHAMBA

Sl. No.	Name of source	Name of Kuhl	Name of Tikkas Irrigated	Mauza
<sup>1</sup> [1.	Chehli Nala	Dadril Kuhl	Chchli	Dadri.
2.	Silagharat Nala	ChaminuBaror Kuhl	Baror	Chaminu & Baror.
3.	-do-	Andralu Kuhl	Baror	Andralu.
4.	Sach Nala	Rumali Kuhl	Sach	Rumali.
5.	Gadadi Nala	Obri Nala	Sultanpur	Oberi Sultanpur.
6.	Sach Nala	Uper-Gugan Kuhl.	Sach	Gugan.
7.	-do-	Chambi Kuhl	Sultanpur	Chambi.
8.	-do-	Tharote (Upper-Sach Kuhl).	Sach	Sach & Tharota
9.	-do-	Achla Kuhl	Sach	Achla.
10.	Rajpura Nala	Rajpura Kuhl	Rajpura	Rajpura.]

(R.H.P date 28-10-1978' 1178)

1. Transferred to schedule 1 vide Not. No. PBWA-(5) 7/76 (Chamba) dated 12-12-1978 Published in R.H.P dated 6-1-1979, p 9-10.

*Simla-2, the 29th September, 1978*

**No. PBW-A (5) 3/76.** --In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh is pleased to order that the canals shown in the Schedule attached herewith are included in Schedule II of the aforesaid Act with immediate effect,

**SCHEDULE**

*District: KULU*

Sl. No.	Name of source	Name of Kuhl	Name of Mohals irrigated	Mauza
1.	Bhagot Nallah	Bhagot Nalla Kuhl.	Rangyo, Baryo Ling-quim, Sumdo.	Kolang.
2.	Ropsang Nal	Kuhl Ropsang Nal.	Jagla	Gondhla.
3.	Muling Nal	Lahar Kuhl	Muling	Goshal.
4.	Kakti Nal	Kakti Nal Kuhl.	Goshal	Goshal.
5.	Muling Nal	Galingza Kuhl (Khar-nal).	Muling	Goshal.
6.	Udgos Nala	Udgos Kuhl	Udgos	Miyarnala.]

(R.H.P. dt. 28-10-1978, p. 1179)

1. Transferred to Schedule I vide Not. No. PBW-A-5/76 (Keylong) dated 12-12-1978, published in R.H.P. dt. 6-1-1979, p. 10.

*Simla-2, the 29th September, 1978*

**No. PBW-A (5) 9/76.**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor of Himachal Pradesh, is pleased to order that the canals shown in the Schedule attached herewith are included in Schedule II of the aforesaid Act with immediate effect.

**SCHEDULE.**

*District: KANGRA*

S. No.	Name of source	Name of Kuhl	Name of Mohals irrigated
1	2	3	4
1.	Baner Khad	Kathul Kuhl	1. Manhetli. 2. DaDadh Uperla.

1. Transferred to Schedule I vide Not. No. PBW-A (5) 7/76 dt. 12-12-1978, published in R.P.H. dt. 6-1-1979, p. 9.



1	2	3	4
			3. Drang.
			4. Tanda.
			5. Dholta.
			6. Chellian.
			7. Cherkhola.
			8. Barankar.
			9. Mahadev.
			10. Dheran.
			11. Dadhran.]

(R.H.P. dt 28-10-1978, p. 1179)  
 Simla-2, the 29th September, 1978

No. **PBW-A (5) 9/76**.—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the canals shown in the schedule attached herewith are included in Schedule II of the aforesaid Act with immediate effect.

#### SCHEDULE

*District: KANGRA*

S. No.	Name of source	Name of Kuhl	Names of Mohals irrigated
1.	Binwa Khad.	Charnamati Kuhl in Teh. Palampur, Distt. Kangra.	1. Kasba. 2. Kothi-Wagicha. 3. Ustchar. 4. Kunsal Uperli. 5. Kunsal Bhuli. 6. Mahal Patt-Katoacha. 7. Bhaloon. 8. Chakol. 9. Naura. 10. Bouli. 11. Langoo. 12. Dhanag. 13. Gadiara Bulla. 14. Bahi Khas.]

(R.H.P. dt 28-10-1978, p. 1179)

1. Transferred to Schedule I vide Not. No. PBW-A (5)9/76 dated 12-12-1978, published in R.H.P. dt. 6-1-1979, p. 9.

Simla-2, the 29th September, 1978

**No. PBW-A-(5) 7/76.**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the Canals shown in the schedule attached herewith are included in Schedule II of the aforesaid Act with immediate effect.

SCHEDULE

District: CHAMBA

S. No.	Name of source	Name of Kuhl	Name of Tikkas, irrigated	Mauza
1.	Mehla Khud	Mehla Kuhl	—	Mehla.
2.	Chhoie Nala	Chari Kuhl	—	Chari.
3.	Methala B.O. Nala.	Bharari Kuhl	—	Mangla.
4.	Kathic Nala	Bhalka Pryungle	—	Pryungle.
5.	Bhuja Nala	Bhuja Kuhl	—	Bhuja
6.	Bedhali thred Nala.	Kurhan Kuhl	—	Kurhan
7.	Marotha Nala	Marotha Kuhl	—	Marotha.
8.	Sandhoo Nala	Sandhoo Kuhl	—	Sandhoo.
9.	Salvie Nala	Salvie Kuhl	—	Uteep.
10.	Bhadian Nala	Bhadian Kuhl	—	Bhadian.]

(R.H.P. dt. 28-10-1978, p. 1179)

1. Transferred to Schedule I vide Not. No. PVV A(5)7/76 (Chamba) dt. 12-12-1978, published in R.H.P. dt. 13-1-1979 p. 30-31.

Simla-2, the 29th September, 1978

**No. PBW-A (5) 7/76.**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the canals shown in the Schedule attached herewith are included in Schedule II of the aforesaid Act with immediate effect.

SCHEDULE

District: CHAMBA

Sl. No.	Name of source	Name of Kuhl	Names of Tikka irrigated	Mauza
1	2	3	4	5
1.	Naini Khad Nala	Seri Kuhl	Ganor, Anglot Tikri & Bedal. Bedal Dharmod	
2.	Naini Khad Nala	Bedal Kuhl	Tapru, Ganod, Nani Khud, Katli & Bedal. Tikri & Bedal.	

1. Transferred to Schedule I vide Not. No. PBWA-5 (7)/76 (Chamba) dt 12-12-1978 Published in R.H.P. dt. 13-1-1979, p. 31.

1	2	3	4	5
3.	Chanal Khud	Sarogo Kuhl	--	Saroga.
4.	-do-	Mandrara Kuhl	—	Chhalara.
5.	-do-	Sasan Kuhl	—	Sihunta.
6.	Ambu Nala	Kandai-Minoo Kuhl	Kandie Minoo & Samelu.	Kandil, Minoo and Samelu.
7.	Sandrar Nala	Sambu Kuhl	—	Samelu.
8.	Chakki Khad	Siuni Kuhl	Dailla, Siuni and Khad.	Manohta and Siuni.
9.	Rupned Khad	Sasan Kuthan Kuhl.	Kuthan and Sasan.	Manhuta.
10.	Kiroti Khud	Pakka Danga Kuhl.	Hatli	Hatli.
11.	Chandretta Khud	Bandla Kuhl	—	Hatli.
12.	Chubra Khud	Balana Kuhl	Balana	Balana.
13.	Brahal Khud	Thulel Kuhl	Thulel	Thulel.
14.	Khoali Khud	Kathala Kuhl	Kathala	Kathala.
15.	Basolda Khud	Dhulara Motla Kuhl.	Dhulara	Dhulara and Mehretra.
16.	Basolda Khud	Basolda Kuhl	—	Basolda.
17.	Chonala	Kalaphat Kuhl	Kalaphat	Kalaphat.
18.	Sanerh Khud	Sanerh Kuhl	Sherpur	Sherpur.
19.	Chaniar Khud	Chaniar Kuhl	Sherpur	Sherpur
20.	Nada Nala	Matiana Kuhl	Bathri	Bhatri.
21.	Devi Dehra Khud	Devi Dehra Kuhl.	Goli	Goli.
22.	Banikhet Nala	Samliata Kuhl	—	Baderu and Samliata.
23.	Panjpula Khud	Kunah Kuhl	Lohali, Batten, Barera and Tritha.	Lohali at Barera and Tritha.
24.	Kalam Khud	Banet Kuhl	Banet	Banet.

(R.H.P. dt. 28-10-1978 p. 1180)

Simla-2, the 6th October, 1978

**No. PBW (5) 41/77 (HMR).**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976), the Governor of Himachal Pradesh, is pleased to order that the canals shown in the Schedule are included in Schedule II of the aforesaid Act with immediate effect.

## SCHEDULE

District: HAMIRPUR

Development Block: BHORANJ

Sl. No.	Name of source	Name of Kuhl	Name of Tikka irrigated	Mauza
1	2	3	4	5
1.	Nalla	Bahli Kuhl-I	Garshar	Mewa
2.	Nalla	Bahlu Kuhl-II	-do-	-do-
3.	Nalla	Barthu Kuhl	Kakkar	-do-
4.	Nalla	Dyungali Kuhl	Kakkar	-do-
5.	Lindi Khad	Saran-di-Kuhl	Hanoh	-do-
6.	Nalla	Kharingan-Kuhl	Kharingan	-do-
7.	Lindi Khad	Phaglot Kuhl	Phaglot	-do-
8.	Sannhel Khud	Mundkhar-Gainda Kuhl.	Mundkhar Gainda.	Mehlta
9.	Khad	Mundkhar-Tulsi-Kuhl.	Mundkhar-Tulsi.	-do-
10.	Seer Khad	Gudwin-Kuhl (Upper).	Gudwin	Mewa
11.	Seer Khad	Neri Kuhl	Bhukkar	-do-
12.	Chhanth Khad	Jandropa Kuhl	Bhalwani	-do-
13.	Naroh Nalla	Naroh Kuhl	Naroh	-do-
14.	Nalla Tikkri	Bhajla Kuhl	Bhajla	-do-
15.	Tikkri Nalla	Ghumarwin Kuhl	Ghumarwin	-do-
16.	Khad	Ghuaun Kuhl	Badehar	-do-
17.	Chainth Khad	Jarli Kuhl No. 1	Badehar	-do-
18.	Chhanth Khad	Jarli Kuhl No. 2	Badehar	-do-
19.	Chhanth Khad	Pahli-Ropari Kuhl	Ropari	-do-
20.	Chhanth Khud	Pahli Kuhl	Pahli	-do-
21.	Nalla	Bahlu Kuhl	Dhamrol	-do-
22.	Khad	Badehra-Kuhl	Jol (Dhamrol)	-do-
23.	Nalla	Saino-ka-Chowk Kuhl.	Yahanwin	-do-
24.	Chanth Khad	Chuhlu Kuhl	Dhamrol	-do-
25.	Chanth Khad	Kachiali Kuhl	Dhamrol	-do-
26.	Nala	Bahlu Kuhl	Jol and Kotah	-do-
27.	Chanth Khad	Karluhi Kuhl	Dhamral	-do-
28.	Nalla	Ballu Kuhl	Ballu	Mehlta
29.	Chhanth Khad	Kansi-ke-Gharat wal Kuhl.	Chamboh	Mewa

1. Transferred to Schedule I vide Not. No. PWB-(5) 41/77 (HMR) dt. 23-11-1978 published in R.H.P. dt. 6-1-1979, p. 20-21.

1	2	3	4	5
30.	Chanth Khad	Gharan Kuhl	Gaharan	Bomson
31.	Chanth Khad	Balara wali Kuhl	Baroh	Mewa
32.	Seer Khad	Jarli-Chhamiater Kuhl.	Jahu Khurd	-do-
33.	Seer Khad	Kahi-di-Kuhl	Jahu Khurd	-do-
34.	Seer Khad	Sadh-de-Gharat- wali Kuhl.	Jahu Khurd and Jahu Kalan.	-do-
35.	Seer Khad	Dho-di-Kuhl	Jahu Khurd	-do-
36.	Seer Khad	Dhali Kuhl	Jahu Kalan	-do-
37.	Seer Khad	Belah-di-Kuhl	Jahu Kalan	-do-]

(R.H.P. dt. 28-10-1978 p. 1180-1181)

*Simla-2, the 7th October, 1978*

**No. PBW-A (5) 7/76.**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976), the Governor, Himachal Pradesh, is pleased to order that the canals shown in the Schedule are included in Schedule II of the aforesaid Act with immediate effect.

#### SCHEDULE

Sl. No.	Name of the source	Name of Kuhl in Chamba district	Name of Tikka/ Mauza irrigated
1.	Bari Nala and Pudan Nala.	Bari & Pudan Nala-ki-Kuhl.	Mohal Bari Patwar Circle Sanooh.
2.	Sarog Nala	Sarog Nala-ki-kuhl	Mohal Sarog, Patwar Circle Kihar.
3.	Rote Nala	Bhalie-ki-kuhl	Mohal Bhalie.
4.	Ichholi Nala	Ichholi-ki-kuhl	Village Ichholi.
5.	Dudheri Nala	Titrakar-ki-kuhl	Village Titrakar. Lamogh, Chandroon.
6.	Birwari Khad	Birwari-ki-kuhl	Mohal Birwari.
7.	Khilgran Nala	Khilgran-ki-kuhl	Mohal Khilgran.
8.	Phangei Nala	Phangei-ki-kuhl	Mohal Dalota.]

(In Tehsil Churah, District Chamba).

(R.H.P. dt. 11-11-1978, p. 1286)

1. Transferred to Schedule I vide Not. No. PBWA(5)-3/76 dt. 6-12-1978, published in R.H.P. dt. 27-1-79, p. 64.

*Simla-2, the 7th October, 1978*

**No. PWB-A (5) 9/76.**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the canals shown in the Schedule are included in Schedule II of the aforesaid Act with immediate effect.

SCHEDULE

Sl. No. 1	Name of source 2	Name of Kuhl 3	Name of Mohals irrigated 4
1.	Seobag Matha	Seobag Bihal Kuhl.	Seobag, Kais
2.	Mohal Khac (in Tehsil and District Kulu).	Shamshi- Ropa Kuhl.	Shamshi- Ropa] Khokan.

(R.H.P. dt 11-11-1978, p. 1286)

*Simla-2, the 12th December, 1978*

**No. PBW-A (5) 7/76.**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the canal shown in the Schedule is included in Schedule II of the aforesaid Act with immediate effect.

SCHEDULE

Sr. No. 1	Name of source of the kuhl 2	Name of Kuhl 3	Name of tikkas irrigated 4
1.	Neogal Khad	Sangar Chand Kuhl	1. Menhja Bulda. 2. Kathiara. 3. Salan. 4. Samula. 5. Batara. 6. Jasun. 7. Majhakra. 8. Kasba. 9. Kakrch.

1. Transferred to Schedule I vide Not.No. 5-3/76-PWB dt. 6-12-1978, published in R.H.P. dt. 20. 1. 1979, p. 52

1	2	3	4
		10.	Garla Sarkari.
		11.	Pantchar.
		12.	Patt.
		13.	Nanaon.
		14.	Malt.
		15.	Ragheta.
		16.	Radia.
		17.	Bhedi.
		18.	Karot.
		19.	Rakkar.
		20.	Madup.

(R.H.P. dt. 6-1-1979 p. 8.)

Simla-2, the 12th December, 1978

**No. PBW-A (5)-7/76.**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the canal shown in the Schedule is included in Schedule II of the aforesaid Act with immediate effect.

#### SCHEDULE

Sr. No.	Name of source of the Kuhl	Name of Kuhl	Name of 'Tikkas irrigated'
1	2	3	4
1.	Neogal Khad	Patnol Kuhl	1. Chimbalthar. 2. Mat. 3. Barthu. 4. Beher. 5. Menjha Buhla. 6. Arla. 7. Sidhpur Sarkari Khas. 8. Mattu. 9. Sunula Khas 10. Salan Badi. 11. Salan Chhoti. 12. Katharu. 13. Bararal. 14. Jasun. 15. Raipur Khas. 16. Kasba.

1	2	3	4
			17. Lartrah.
			18. Majhekra.
			19. Garla Sarkari.
			20. Chagahar.
			21. Chowki.
			22. Balla.
			23. Kakrain.
			24. Pantchar.

*Note.*—If any village is not included in the above specified villages which is actually covered under this kuhl this notification may be deemed applicable to that village as well.

(RHP., dt. 6-1-1979, p. 8-9.)

*Simla-171002, the 19th December, 1978*

**No. PW-B-(5)-9/76 (Kulu).**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976), the Governor, Himachal Pradesh, is pleased to order that the canals shown in the Schedule are included in Schedule II of the aforesaid Act with immediate effect:—

*District:* KULU

*Tehsil:* KULU

S. No.	Name of source of the kuhl	Name of the Kuhl	Name of Tikka irrigated	Mauza
1.	Dhaki Nala	Koishi Kuhl	Nagar	Nagar
2.	Dhaki Nala	Badogi Kuhl	Nagar	Nagar
3.	Dhaki Nala	Ladagi Kuhl	Nagar	Nagar

(RHP, dt. 20-1-1979, p. 52)

*Simla-171002, the 16th February, 1979*

**No. PW-B-5 (4) 1/79 (Kangra).**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the canal shown in the Schedule given below is included in Schedule II of the aforesaid Act with immediate effect.



## SCHEDULE

District: KANGRA

Tehsil: PALAMPUR

S. No.	Name of the source	Name of kuhl	Name of Tikkas irrigated
1.	Neogal Khad	Ghughrul Kuhl	1. Har. 2. Dalf Sahib. 3. Ghughar. 4. Tandan

*Note.*—If any village is not included in the above specified villages which is actually covered under this kuhl, this notification may be deemed to have been made applicable to that village as well.

(RHP dt. 9-6-1979, p. 413)

Simla-2, the 24th February, 1979

**No. PW-B (5) 41/77-II (HMR).**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the canals shown in the schedule are included in Schedule II of the said Act with immediate effect:—

## SCHEDULE

District: HAMIRPUR

Block: NADAUN

Sl. No.	Name of the source	Name of Kuhl	Name of Tikkas irrigated	Mauza
1.	Nalla	Sadoh	Sadoh	Kashmir.
2.	Khad	Kashmir	Kashmir	Kashmir.
3.	Bauli	Mansai	Mansai	Kashmir.
4.	Man Khad	Phahal	Phahal	Phahal
5.	Man Khad	Palasi	Palasi	Phahal
6.	Khad	Larha, Hatli, Nukhel Kuhl.	Larha, Hatli, Nukhel.	Galore
7.	Bauli	Kaloor. (Kohla)	Kaloor	Kohla.
8.	Nalla	Rakkar-Bharmoti Kuhl.	Rakkar and Bharmoti.	Jalari
9.	Nalla	Kallar Kuhl	Kallar	Jalari.

(RHP dt. 30-6-1979, p. 541)

*Simla-2, the 13th June, 1979*

**No. PW-5 (3) 1/79.**—In exercise of the powers conferred under clause (a) of sub-section (2) of section 2 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to order that the canal shown in the Schedule given below is included in Schedule II of the aforesaid Act with immediate effect:

**SCHEDULE**

*District: SIMLA*

*Tehsil: JUBBAL*

Sl. No.	Name of the source	Name of Kuhl	Name of Tikkas irrigated	Mauza
1.	Parhat Chack Hatkoti.	Parhat Chack Hatkoti.	Khasra No. 1 to 148, Measuring about 105 bighas.	Parhat near Hatkoti.

(RHP dt. 28-7-1979, p. 733)

**NOTIFICATIONS AND RULES**

UNDER

**THE HIMACHAL PRADESH MINOR CANALS ACT, 1976  
PUBLIC WORKS DEPARTMENT**

**NOTIFICATIONS**

**APPOINTMENTS AND DELEGATIONS**

*Simla-2, the 8th January, 1979*

**No. 4-4/69-PW(B).**—In exercise of the powers vested in him under clause (iii) of section 3 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976) the Governor, Himachal Pradesh, is pleased to authorise all the Executive Engineers (Irrigation and Public Health) of Himachal Pradesh Public Works Department to exercise within the territorial jurisdiction all the powers exercisable by the Collector under sections 4 to 14, 21 to 27, 29 to 31, 37, 43 to 47, 52 and 56, with immediate effect.

(R.H.P: dt. 17-2-1979, p. 128)

**ASSUMPTION OF CONTROL OR MANAGEMENT OR BOTH OF  
CANALS UNDER SECTION 34**

*Simla, the 2nd March, 1978*

**No. PBW. A (5) 9/76.**—Whereas 6 Panchayats namely Mahroon, Droh, Ghugar, Bundla, Baskher and Khalet in Tehsil Palampur, District Kangra where land is irrigated by kuhl known as 'Dewan Chand kuhl' details of which are given in the annexure to this notification have given consent for assumption of the Control and Management of the aforesaid kuhl by the State of Himachal Pradesh.

And, whereas, the aforesaid kuhl exists on Shamlat/Government lands and no individual is the owner of the said kuhl.

Now, therefore, the Governor of Himachal Pradesh by virtue of powers conferred under clause (a) of sub-section (1) of section 34 of the Himachal Pradesh Minor Canals Act, 1976, assumes the Control and Management of the aforesaid kuhl with immediate effect.

## ANNEXURE

S. No.	Name of source of the kuhl	Name of Kuhl	Names of Tikkas irrigated
1.	Neogal Khad	Dewan Dhand Kuhl in Tehsil Palampur, District Kangra.	1. Sakedi. 2. Batarka. 3. Bundla. 4. Bagicha Dafl Sahib. 5. Aima. 6. Ghugar. 7. Chowki. 8. Khalet. 9. Jangher. 10. Chudhrard. 11. Chugan. 12. Bashkhed. 13. Gron khas. 14. Gadhara. 15. Jhalkha. 16. Devi. 17. Malhered. 18. Fasta. 19. Har-Licqani. 20. Har-Trambu. 21. Ban-Bhatun. 22. Marhun. 23. Suree.

*Note.*—If any village is not included in the above specified villages which is actually covered under the kuhl, this notification may be deemed applicable to that village as well.

(R.H.P. dt. 18-3-1978, p. 275-276)

Simla, the 2nd March, 1978

**No. PBW. A (5) 9/76.**—Whereas 8 Panchayats namely Raipur, Ghugar, Kural, Arla, Pharad, Bundla, Garla and Khalet in Tehsil Palampur, District Kangra where land is irrigated by kuhl known as 'Mian-Di-Kuhl' details of which are given in the annexure to this Notification have given consent for assumption of the Control and Management of the aforesaid kuhl by the State of Himachal Pradesh.

And, whereas, the aforesaid kuhl exists on Shamlat/Government land and no individual is the owner of the said Kuhl.

Now, therefore, the Governor of Himachal Pradesh by virtue of powers conferred under clause (a) of sub-section (1) of section 34 of the Himachal Pradesh Minor Canals Act, 1976 assumes the control and management of the aforesaid kuhl with immediate effect.

ANNEXURE

S. No.	Name of source of the kuhl	Name of Kuhl	Name of 'Tikkas irrigated
1	Neogal Khad	Mian-Di-Kuhl in Tehsil Palampur, District Kangra.	1. Batarka. 2. Bundla. 3. Har. 4. Bagicha Daff Sahib. 5. Aima. 6. Ghugar. 7. Chowki. 8. Roddi. 9. Khalet. 10. Bhattu. 11. Kutharu. 12. Shamula. 13. Shalan-badi. 14. Raipur. 15. Kathyada, 16. Bhadal. 17. Arla. 18. Kural, 19. Garla.

*Note.*—If any village is not included in the above specified villages which is actually covered under this kuhl, this notification may be deemed applicable to that village as well.

(RHP dt. 18-3-1978, P. 276)

*Sinda-2, the 2nd March, 1978*

**No. PSW-A (5) 9/76.**—Whereas 7 Panchayats namely Ghugar, Bundla, Bhawana, Garla, Boda, Mansimbal and Khalet in Tehsil Palampur, District Kangra where land is irrigated by Kuhl known as 'Dai-Di-Kuhl' details of which are given in annexure to this notification have given consent for assumption of the control and management of the aforesaid kuhl by the State of Himachal Pradesh.

And whereas, the aforesaid kuhl exists on Shamlat/Government land and no individual is the owner of the said kuhl.

Now, therefore, the Governor of Himachal Pradesh by virtue of the powers conferred under clause (a) of sub-section (1) of section 34 of the Himachal Pradesh Minor Canals Act, 1976 assumes the control and management of the aforesaid kuhl with immediate effect.

## ANNEXURE

S. No.	Name of source of the kuhl	Name of Kuhl	Name of Tikkas irrigated
1	Neogal Khad	Dai-Di-Kuhl in Tehsil Palampur, District Kangra.	1. Bararka 2. Bundla. 3. Har. 4. Bagicha-daff Sahib. 5. Abna. 6. Ghugar. 7. Chowki. 8. Reddi. 9. Khalet. 10. Garla. 11. Mansimbal. 12. Boda.

*Note.*—If any village is not included in the above specified villages which is actually covered under this kuhl, this notification may be deemed applicable to that village as well.

*Simla-2, the 2nd March, 1978*

**No. PBW-A (5) 9/76.**—Whereas one Panchayat namely Bundla in Tehsil Palampur, District Kangra where land is irrigated by kuhl known as 'Gran-di-kuhl' details of which are given in the annexure to this notification has given consent for assumption of the control and management of the aforesaid kuhl by the State of Himachal Pradesh.

And whereas, the aforesaid kuhl exists on Shamilai/Government land and no individual is the owner of the said kuhl.

Now, therefore, the Governor of Himachal Pradesh by virtue of powers conferred under clause (a) of sub-section (1) of section 34 of the Himachal Pradesh Minor Canals Act, 1976 assumes the control and management of the aforesaid kuhl with immediate effect.

#### ANNEXURE

S. No.	Name of source of the Kuhl	Name of Kuhl	Names of Tikkas irrigated
1	Neogal Khad	Bundla Kuhl known as 'Gran-di-kuhl' in Tehsil Palampur, District Kangra.	1. Sakedi. 2. Baraka. 3. Bandla. 4. Har. 5. Kothi. 6. Aina. 7. Bagicha-Daff Sahib. 8. Kohli. 9. Lehna.

*Note.*—If any village is not included in the above specified villages which is actually covered under this kuhl, this notification may be deemed applicable to that village as well.

(RHP d. 25-3-1978, p. 297)

#### THE HIMACHAL PRADESH MINOR CANALS RULES, 1977

#### DEPARTMENT OF PUBLIC WORKS

#### NOTIFICATION

*Simla-171002, the 4th November, 1977*

**No. 4-4/69-PV-8.**—In exercise of the powers conferred by section 68 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976), the Governor of Himachal Pradesh is pleased to make the Himachal Pradesh Minor Canals Rules, 1977, the same having been previously published under sub-section (3)

of section 68 of the said Act as under —

PART I

PRELIMINARY

1. **Short title, extent and commencement.**—(1) These rules may be called the Himachal Pradesh Minor Canals Rules, 1976.

(2) These shall extend to the whole of Himachal Pradesh.

(3) These shall come into force at once.

2. **Definitions.**—In these rules, unless there is anything repugnant in the subject or context—

(a) "Act" means the Himachal Pradesh Minor Canals Act, 1976 (42 of 1976);

(b) "Annexure" means annexure appended to these rules;

(c) "Section" means the section of the Act;

(d) all other words and expressions used herein but not defined in these rules shall have the same meaning as assigned to them in the Act.

PART II

CONSTRUCTION AND MAINTENANCE OF WORKS AND SUPPLY OF WATER

3. **Application for permission to construct a canal intended to be fed from any source of supply notified.**—Any person, desiring to construct a canal intended to be fed from any source of supply, which has been notified by the State Government under section 4, shall apply, in writing, to the Collector for his permission, in the form as per Annexure I.

4. **Circumstances in which the permission to extend, to construct a canal to be fed from any notified source cannot be accorded.**—Water shall not ordinarily be granted to the lands—

(a) where the length of the water course from its head to its point of contact with field exceeds 3 kilometres; or

(b) where the water supply or water in the canal, distributory, or water course is already fully utilised; or

(c) where, in the opinion of the Collector loss from wastage is likely to occur.

5. **Closure or discontinuance of water courses.**—(1) Whenever the Collector is satisfied that the due distribution of water from the source of water is not possible, or the water course, sluice or outlet is not maintained in proper repairs or is subject to wilful damage or wrongful enlargement, or supply

of water is not possible due to obstructions/interruptions caused by the natural forces, he may order the closure or discontinuance of the supply of water for a period so long such exigence, on which the water supply is ordered to be closed or discontinued remains.

(2) Whenever the Collector, on the receipt of a written declaration by the Medical Officer of health, is satisfied that the water course situated within the jurisdiction of any local authority is in such a defective sanitary conditions as to be a menace to public health, he may order the closure or discontinuance of water course till such time the defects are not set right. The water supply is not declared to be in hygienic and good sanitary condition.

(3) The order, under sub-rule (1) or (2) shall be in writing under hand of the Collector and a copy of the same shall be conveyed by the authorities incharge of the Canal with due expedition to reach local authority and delivered to the responsible officer of such local authority, namely in case of villages to the Sarpanch of the village concerned and in case of Municipal Committees/Notified Area Committees to the President of the Municipal Committee or the Notified Area Committee, concerned. The receipt of each person to whom a copy of the order is delivered shall be affixed to a Schedule prepared for the purpose, which shall be maintained in the office of the Collector.

(4) It shall be the duty of the person, who receives the order referred to in sub-rule (3), to affix it at once at a conspicuous place in the village or town and to make its purport generally known to all concerned.

**6. Application for transfer of existing water course.**—The person, desiring that an existing water course should be transferred from its present owner to himself shall apply to the Collector in the Form as given at Annexure II to these rules and shall make the deposit of such amount as the Collector considers necessary to defray the cost of the preliminary proceedings and the amount of compensation that may become due under the provisions of section 19 in respect of such transfer.

**7. Preparation of demand statements.**—(1) The village Patwari or any other officer authorised by the Collector shall prepare the demand statement and shall submit the same for the approval of the Collector or any other authority appointed by him in this behalf.

(2) As soon as the demand statements are prepared and approved under sub-rule (1) the same shall be kept open for inspection by the persons liable to pay the charges under the Act and these rules, in the office of the Patwari concerned.

(3) As soon as the demand statements of a Patwar Circle are completed, the Patwari shall inform the Lambardars of the dates on which the demand



statement will be distributed in each village. The Lambardars shall call upon the irrigators to attend and receive demand statement from the Patwari. Undistributed demand statements shall be entrusted to the Lambardars of the villages concerned. The Patwari shall in every case endorse the date of distribution of the demand statement.

(4) If the irrigator desires to raise any objection about the correctness of the entries made against him in the demand statement,—

- (a) whether as to the fact of the land having been irrigated; or
- (b) of its being charged "Flow" or "Lift"; or
- (c) as to the measurement and entries of class of crop; or
- (d) if he has been charged without having done any irrigation from the canal during the harvest under assessment; or
- (e) if no demand notice has been delivered either to him or to the Lambardar, he may prefer the objection, in writing, to the Collector within twenty one days from the date on which the demand statement was served on him or in the case of clause (e) within ten days of the date on which he first became acquainted with the claim against him.

(5) The objections raised under sub-rule (4) shall be investigated through any agency, as the Collector may deem fit; on spot within 15 days of their receipt and promptly disposed of by the Collector. The orders of the Collector in such cases shall be communicated to the objector and the orders as passed and communicated to the objector shall be final and binding on the objector.

#### **8. Method of dealing with alterations in the demand statement.—**

If after the service of the demand statement any addition is made to the demand, or any reduction is allowed, as a consequence of the decision taken by the Collector under sub-rule (5) of rule 7, or on account of remission granted under rule 22 or under sub-section (6) of section 28, such addition or deduction shall be communicated to the irrigator as well as to the Collector by means of the supplementary demand statement. The demands shall be shown in black and remissions in red letters.

### **WATER RATES**

**9. Charges for use of water.—**Subject to the provisions contained in this Chapter the charges for the use of water shall be made on the basis of the class of crops cultivated and area irrigated and on the rates as specified in schedule of rates at Annexure III to these rules.

**10. Charges leviable for a preliminary watering (Paleve) when no crop is sown.—**(1) When a field receives the first or preliminary watering and afterwards no crop is sown, the lowest rate of charge for the 'Lift' or 'Flow' Irrigation, as the case may be, will be levied.

(2) When a field receives the first or preliminary watering and afterwards a crop is sown there shall, subject to the provisions of sub-rule (3), be payable in respect that watering the full rate specified in the schedule of rates to be charged for canal water supplied for the irrigation of the crop.

(3) When a provision is made in the schedule for a special rate being charged for a single watering followed by a crop on the land irrigated from a channel to which the State Government has declared the special rate to be applicable, the rate to be charged for watering shall be such special rate and not the full rate which would otherwise be payable under sub-rule (2).

**11. Charges for mixed crop.**—(1) Mixed crops, which have no specific mention in the schedule of rates shall be assessed at the highest rate leviable on any of them.

(2) Crops grown separately in the same field shall be treated as mixed crop unless the division between them has been clearly marked by a well defined ridge.

**12. Charges leviable for field resown.**—When the original crop sown in a canal irrigated field fails and is ploughed up, and a fresh crop is sown in the same season, the water rate to be levied shall be the same as specified in the schedule of rates for the crop which comes to maturity.

**13. Water rate for fields partly irrigated.**—If only a portion of field be irrigated the water rate shall be chargeable on the whole field unless such portion has been clearly demarcated by a well defined ridge.

**14. Charges leviable in fields partly irrigated from canals, partly from wells or other sources.**—When a portion of a field has been irrigated with canal water and a portion with water from a private well or any other source, the whole field will be treated as irrigated with canal water. Where the boundary demarcated by a well defined ridge exists between the two portions, enquiry will be made whether the use of water from a well or any other source was owing to deficiency in the supply of canal water in which case the canal charges on the portion irrigated by well or other source shall be exempted.

**15. Use of Canal water courses for conveyance of water from a well or any other sources.**—If water from a private well or from any other private source is conveyed in the same channel as those of canal water in the same season, the whole of irrigation from that channel/channels shall be treated as irrigation from the canal.

**16. Charges leviable for irrigation from escape channels.**—When a natural drainage or channel or reservoir not being part of the canal is used

as an escape channel, and if it is so used at the request of persons desirous of irrigation from it, they shall be levied water rates as follows:—

- (a) When the supply is permanent, the rates shall be governed by the rules as if the irrigation is from other parts of canal.
- (b) When the supply is intermittent, the rates may be allowed at such reduced rates as shall, from time to time, be fixed by the Collector in each case:

Provided that the area, if any irrigated from natural drainage or channel or reservoir prior to the introduction of canal water, shall not be liable to water rate, the amount in lieu thereof in such areas shall be determined by the Collector. In all cases in which water is supplied under this rule a written contract shall be executed setting forth the terms on which it is supplied.

**17. Owner's Rate.**—(1) Where any irrigation scheme has come into operation for any one of the following purposes, namely:—

- (a) extension of irrigation to new areas from any existing or projected canal, or
- (b) extension of irrigation to areas situated within the approved irrigation boundary of an existing canal system:

the Government shall levy owner's rate recoverable from the owners of the lands in addition to water rate, for areas so irrigated as under:

- |   |    |                           |
|---|----|---------------------------|
| (i) Perennial irrigation                | .. | Rs. 3/- per acre matured, |
| (ii) Restricted perennial irrigation    | .. | Rs. 2/- -do-              |
| (iii) Non-Perennial (Kharif) irrigation | .. | Rs. 1.50 -do-             |

(2) The amount of owner's rate shall be shown separately in the demand statement of water rates and shall be realized from the land owners in the same manner as prescribed for the recovery of occupier's rate.

(3) When on a land, water rates have been remitted under provisions of rule 22, the owner's rate in respect of that land shall be deemed to be remitted automatically and the land owner concerned need not put in, an application for the same separately.

**18. Charges leviable for taking water from canal without permission or at times prohibited by a proper authority.**—(1) Persons taking water from a canal without permission of or at the time prohibited by the proper authority, shall be chargeable with a special rate below, in respect of all lands on which water has flowed:—

- (a) *Culturable land*—equal to six times and in addition to ordinary water rate leviable on the crop standing at the time in the area;
- (b) *Unculturable land*.—equal to six times the highest rate prescribed as occupier's rate given in the schedule of rates for any one crop;

(c) *Ponds*.—equal to six times the bulk rate provided for the time being in these rules:

Provided that in each case the Collector may levy for the reasons, to be recorded in writing, a lower charge if he thinks fit:

Provided further that this charge may be made for each district and on separate occasions on which water is so taken.

(2) If the person or persons taking water from a canal in an unauthorised manner cannot be identified, the persons chargeable shall be determined in accordance with the provisions of section 29; provided the water is conveyed through a water course.

(3) For the purpose of this rule, the area shall be measured up as soon as possible and the persons chargeable with the special rate having been determined, notice shall at once be given to them on each such occasion that they will be charged accordingly in the demand statement for the area thus watered.

(4) The special rate under this rule, shall be recovered in addition to the penalties which may be imposed on account of such use or waste of water.

**19. No water rate is to be enhanced or levied.**—(1) Notwithstanding anything contained in these rules, no enhancement of the water rate/rates levied under this chapter, shall be made in consequence of the change of the class of lands from unirrigated to irrigated land, for Rabi/Kharif harvests.

(2) Water rate shall not be levied,—

- (a) on crops grown merely with the aid of percolation and not actually irrigated;
- (b) on crops seriously damaged by swampings and deposits or other harmful action of bunds.

**20. Persons from whom rates leviable.**—(1) The rates prescribed, under these rules for the use in an authorised manner of water of canals shall be leviable from the occupiers of land. For this purpose the following persons shall be deemed "Occupiers", namely:—

- (a) where the land-owner is in actual cultivating occupancy, such land owner;
- (b) where the land is in the actual cultivating occupancy of a tenant or sub-tenant and the rent is not paid through a contractor, the land-lord and such tenant or sub-tenant;
- (c) where land is in the actual cultivating occupancy of a tenant or sub-tenant but the rent is paid through a contractor, the land-lord, contractor and such tenant or sub-tenant;

(d) where the land is in actual cultivating occupancy of a mortgagee holding from a land-lord, tenant, sub-tenant such mortgagee or mortgagor.

(2) In the cases referred to in clauses (b), (c) and (d) of sub-rule (1):—

(a) the land lord and the tenant or sub-tenant, or

(b) the land-lord, the contractor and the tenant or sub-tenant, or

(c) the mortgagee and mortgagor, as the case may be,

shall be jointly and severally liable for the payment of occupiers' rates.

(3) The expressions "land-lord", "land owner" and "tenant" in this rule shall have the meanings respectively, assigned to them in the Himachal Pradesh Land Revenue Act, 1954 (6 of 1954) and the Himachal Pradesh Tenancy and Land Reforms Act, 1972 (8 of 1974).

**21. Receipts and disposal of proceeds.**—(1) Receipts shall be given by the Lambardar or other person making the collection to each irrigator on the payment of water rate.

(2) The proceeds of the water rate collected under sub-rule (1) after deduction of 3 percent in case collection is made by the Lambardar, shall be credited to the general revenue under the budget Head, 1116—Minor Irrigation Soil Conservation & Area Development, (a) Receipts from LIS Water rates, (b) Receipts from Minor Irrigation works water rates.

(3) The Collector may withhold and credit to Government as a revenue by forfeiting the whole or any other portion of the sum payable to the Lambardar under sub-rule (2) if the realization is not made by him in time, or if the Lambardar has failed to render proper assistance for the distribution and control of water or in the assessment of irrigation charges.

**22. Remissions.**—(1) In the event of the failure of an irrigated crop owing to a deficiency in the water of a canal or the failure of an irrigated crop owing to crop diseases or natural calamities such as hail, severe dust-storms, floods, locusts or other pests, the rates assessable on the land upon which the crop was sown shall be remitted in accordance with the provisions contained in this rule.

(2) Whenever circumstances exist to appellant that the total produce of the land under irrigation in any cropping season is likely to be damaged to an extent of more than 10% of its normal produce, the irrigator or his agent in the form as given at Annexure IV shall issue a notice of such circumstances to the Collector in whose jurisdiction such damage is apprehended.

(3) Immediately on receipt of a notice under sub-rule (2) the Collector shall forward the same to the Tehsildar/Naib-Tehsildar, within 15 days of the receipt of notice. The Tehsildar/Naib-Tehsildar shall inspect the damaged crop, mentioned in the notice and submit his report about the damage found to the Collector.

(4) The Collector after considering the report received under sub-rule (3) and after holding such further enquiry as he may consider necessary, shall order remissions of the water rate for that crop as under:—

- |  |                                      |
|--|--------------------------------------|
| (i) In case of damage exceeding 10% but not exceeding 33%.   | Not exceeding 15% of the water rate. |
| (ii) In case of damage exceeding 30% but not exceeding 50%.  | Not exceeding 25% of the water rate. |
| (iii) In case of damage exceeding 50% but not exceeding 75%. | Not exceeding 50% of the water rate. |
| (iv) In case of damage exceeding 75%                         | 100%.                                |

(5) Any person aggrieved by the order of the Collector made under sub-rule (4) may within a period of 30 days from the date of such order prefer an appeal to the Commissioner:

Provided that the Commissioner, may entertain the appeal even after the expiry of the said 30 days if he is satisfied that the appellant was prevented by sufficient cause from filing the appeal on the earliest day. The Commissioner may, after affording the reasonable opportunity of being heard to the applicant, pass such order as he deems fit and his order shall be final.

**23. Notice to land owners under section 48.**—Soon after entering upon the land of any person under section 12 or taking possession of land under section 48(1), the Collector, or any officer as authorised by him in this behalf, shall inform the land-owner about the fact that the land has been entered into or taken possession of, as the case may be, in the public interest.

**24. Procedure to acquire land after taking possession.**—(1) In all cases where the Collector has taken possession under sub-section (1) of section 48, he shall also require the owner, or all other persons interested in the land, to file their claims with regard to compensation.

(2) After taking possession under sub-section (1) of section 48, the Collector shall forward the case to the Government alongwith necessary details of the land.

(3) If in the opinion of the Government the possession of land in question has been taken in the public interest it shall declare that the land is required for a public purpose within the meaning of Land Acquisition Act, 1894 (1 of 1894) and direct the necessary action to be taken thereunder.

ANNEXURE I

(See rule 3)

FORM OF APPLICATION FOR THE PERMISSION OF THE COLLECTOR TO CONSTRUCT A CANAL INTENDED TO BE FED FROM ANY SOURCE OF SUPPLY NOTIFIED UNDER SECTION 4 OF THE HIMACHAL PRADESH MINOR CANALS ACT, 1976 (ACT NO. 42 OF 1976)

To

The Collector,

.....

.....

Sir,

In accordance with the provisions of sub-section (1) of section 5 of the Himachal Pradesh Minor Canals Act, 1976, I/We, whose particulars are given below, intend to effect the change or construction of a canal intended to be fed from any such channel, lake or other collection of water, the details of which are mentioned below:—

A. Particulars of the applicant:

Serial No.	Names with parentage	Address	Area of the land to be benefited

B. Particulars of the canal and proposed change:

1. Name of supply channel.....
2. Proposed site of new outlet.....
3. Number of pipes required.....
4. Approximate area of land to be irrigated.....
5. Irrigation by overflow or lift.....
6. Approximate length of water course.....

7. Names of owners of land to be traversed by water course.....
  8. Land irrigable from any existing outlet or not.....
  9. Number and names of intending shareholders (if any) in the outlet applied for.....
- Particulars to be filled by the office of the Collector*
10. Number of outlets now in supply channel.....
    - (a) Right Bank.....
    - (b) Left Bank.....
  11. Width of bank including slopes and path way.....
  12. Number of outlets now allotted to village.....
  13. Culturable area:—
    - (a) Whole Village.....
    - (b) Applicants land.....
  14. Area already provided with irrigation.....

2. I/We have endeavoured unsuccessfully to acquire from the owners of the land through which I/We desire such water course to pass, a right to occupy so much of land as will be needed for such water course. So I/We desire that you, on my/our behalf and cost to do all things for acquiring such right. I/We am/are able to defray all cost involved in acquiring such right and constructing such water course to your satisfaction.

I/We certify that the information furnished above at serial Nos. (1) to (9) and para 2 above is true to the best of my/our knowledge and belief.

Signature of

*Signature of applicant  
or thumb impression,  
if illiterate.*

Serial No.	Name	Address	Signature or thumb impression



ANNEXURE II

(See Rule 6)

FORM OF APPLICATION TO THE COLLECTOR FOR THE  
TRANSFER OF THE EXISTING WATER COURSE UNDER  
SECTION 17 OF THE HIMACHAL PRADESH MINOR  
CANALS ACT, 1976 (ACT NO. 42 OF 1976)

To

The Collector,

.....  
.....

Sir,

In accordance with the provisions of section 17 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976), I/We whose particulars are given below request you that the ownership of water course.....  
.....being fed by..... source of water, being held by..... may kindly be ordered to be transferred in my/our names for the following reasons:—

- 1.....
- 2.....

The proposed transfer is necessary for the better management of the irrigation from the aforesaid water course. I/We have endeavoured unsuccessfully to procure such transfer from the above named present owner of the aforesaid water course and I/we desire you, on my/our behalf and cost, to do all things necessary for procuring such transfer. I/we am/are able to defray the cost of such transfer and I/we have deposited the sum of Rs. .... to meet the cost of preliminary proceedings and the amount of compensation that may become due under the provisions of section 19 in respect of such transfer. In the event such deposit runs short, I/we undertake to pay the remaining balance well before the aforesaid transfer is materialised.

*Signature of applicant, or  
thumb impression, if illiterate.*

Serial No.	Name	Address	Signature/thumb impression

## ANNEXURE III

(See rule 9)

SCHEDULE OF OCCUPIERS' RATES IN FORCE ON MINOR  
IRRIGATION CANALS IN HIMACHAL PRADESH

Sl. No.	Nature of crop	Rate per acre		
		Flow Rs.	Lift Rs.	
1	2	3	4	5
1.	(a) Sugarcane (on kharif channels).	13.60	27.20	Per crop.
	(b) Sugarcane (except on kharif channels).	16.63	33.26	-do-
2.	Water nuts	11.34	22.68	-do-
3.	Rice	9.82	19.64	-do-
4.	Indigo and other dyes, Tobacco, Poppy, spices and drugs.	8.30	16.60	-do-
5.	Cotton	6.80	13.60	-do-
6.	Melons fiber (other than Cotton) and all crops not otherwise specified.	6.80	13.60	-do-
7.	Maize	5.65	11.30	-do-
8.	Kharif oil seeds	6.42	12.84	-do-
9.	Barley and Oats (except on Kharif channels).	6.42	12.84	-do-
10.	Garden and Orchards (excluding rabi crops) and vegetables.	8.30	16.60	Gardens and orchards per half year and the rest per crop.
11.	All rabi crops (except wheat and grams) including garden, orchards and vegetables.	3.05	6.10	-do-
12.	Wheat and Grams (on Kharif channels).	2.78	5.65	Per crop
13.	Wheat and Grams (except on kharif channels).	5.90	11.80	-do-
14.	Bajra, Massor and Pulses.	4.91	9.82	-do-
15.	Grams.	4.50	9.00	-do-
16.	Jawar, Cheena, Grass which has received two or more watering and all fodder crops including turnips.	3.78	7.56	Grass per half year and the rest per crop.

1	2	3	4	5
17.	Grass single watering.	1.51	3.02	per half year.
18.	Watering for ploughing not followed by crops in same or succeeding harvests.	1.51	3.02	-do-
19.	Villages, Municipal and District Boards, Plantations.	1.51	3.02	-do-
20.	Paddock area as sanctioned by the local Government.	8.25	16.50	Per half year in whole area irrespective whether it be irrigated in part or whole or not at all.
21.	Any number of water in Kharif	1.51	3.02	Per half year.
22.	One water in Rabi	1.51	3.02	-do-
23.	Two or more watering in Kharif or Rabi (General Rate).	3.05	6.10	-do-

## ANNEXURE IV

[See rule 22 (2)]

FORM OF APPLICATION GIVING NOTICE OF CIRCUMSTANCES TO THE COLLECTOR FOR ORDERING REMISSION UNDER SECTION 29 (6) OF THE HIMACHAL PRADESH MINOR CANALS ACT, 1976

To

The Collector,

.....  
 .....

Sir,

In accordance with the provisions of sub-rule (2) of rule 22 of the Himachal Pradesh Minor Canals Rules, 1977 I/we whose particulars are given below, give the notice of the following circumstances, the existence of which is likely to cause the damage to my/our crops, being irrigated by the water course....  
 .....being fed by..... source of water:—

(a).....

(b).....

(c).....

The estimated damage is.....%..... of the normal produce of the crop of the land under irrigation. The particulars of the produce of the last two crops is as under:—

Name of crop	Produce accrued	Money value of the produce
(a).....		
(b).....		

The particulars of the crop and its location are given as under:—

- (a) Name of crop.....
- (b) Cropping season.....
- (c) Location of the land on which the crop is standing (with Khasra No. and village etc. with patwar circle)
 

Area .....	Khasra No.....
	Village .....
	Patwar Circle.....
- (d) Name of supply channel.....
- (e) Irrigation by over flow or lift.....
- (f) Number and names of share holders in the damaged crop.....
- (g) Particulars of general remission/concession extended by the State Government with regard to the same damage (if any).....
- (h) Steps taken to reduce the apprehended damage to the crop.....

I/We certify that the information furnished above is true to the best of my/our knowledge and belief.

Date..... *Signature of applicant,  
thumb impression, if illiterate,*

Sl. No.	Name	Address	Signature or thumb impression